

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
MISC APPLICATION IN DISPOSED OF CASES NO.
117/2024
IN
ORIGINAL APPLICATION NO. 435/2021

IN THE MATTER OF:

PARDEEP KADIYAN

...APPLICANT

VERSUS

GOVT. OF NCT OF DELHI

...RESPONDENT

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FILED BY:

Dated:12.01.2026
Delhi


JYOTI MENDIRATTA
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1

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL**PRINCIPAL BENCH, NEW DELHI****MISC APPLICATION IN DISPOSED OF CASES NO. 117/2024****IN****ORIGINAL APPLICATION NO. 435/2021****IN THE MATTER OF:**

PARDEEP KADIYAN

...APPLICANT

VERSUS

GOVT. OF NCT OF DELHI

...RESPONDENT

**Report of Department of Forest and Wildlife, GNCTD
apropos to compliance of order dated 08.01.2025 passed by the
Hon'ble National Green Tribunal in Original Application No.
435/2021 titled as "Pardeep Kadiyan Vs. Govt. of NCT of Delhi"**

MOST RESPECTFULLY SHOWETH:-

1. The present report is being filed in compliance of order dated 08.01.2025 passed by the Hon'ble National Green Tribunal in O.A. No. 435/2021 titled as "*Pardeep Kadiyan Vs. Govt. of NCT of Delhi*" operative part of order dated 08.01.2025 is provided hereunder :-

"5. M.A. No. 67/2023 was disposed of by this Tribunal vide order dated 23.11.2023 whereby DPCC was directed to release amount of Rs. 8 lakhs within one week to the Department of Forest and Wildlife, GNCTD; SDM, Punjabi Bagh was directed to transfer the amount deposited by the concerned Project Proponents with him to DPCC within 10 days; the Department of Forest and Wildlife, GNCTD was directed to utilize the environmental compensation amount of Rs. 8 lakhs for afforestation in the area of Village Nilothi, Delhi or adjoining areas and file report within 6 months; DPCC was

directed to issue instructions that orders imposing 3 environmental compensation be passed after giving opportunity of filing reply and violators be informed about availability of remedy of filing of appeal; DPCC was also directed to look into aspect of permissibility of running of cattle dairy by Mr. Rajender S/o Shri Ram resident of Wazirpur, Jhajhar, Haryana in the area in question and also requirement of its relocation. DPCC was directed to file report in this regard within three months."

"8. Report dated 07.01.2025 has been filed by DPCC mentioning that in compliance of order dated 28.11.2023 DPCC issued letter dated 30.12.2024 with cheque of Rs. 8 lacs to the Department of Forest and Wildlife, GNCTD."

"15. It is evident from the above that Department of Forest and Wildlife, GNCTD could not file report regarding plantation due to delay in transfer of amount of Rs. 8 lakhs by DPCC to it."

"16. Since the amount has been so transferred to the Department of Forest and Wildlife, GNCTD on 30.12.2024, the Department of Forest and Wildlife, GNCTD is directed to utilize the amount for afforestation as directed by order dated 23.11.2023 and file report in this regard within six months."

2. That on 27.01.2025 a letter was issued to District Magistrate (West) vide F.NO.01DCF(N)/LEGAL-MISC/2023-24/5008-11 regarding identification of land for afforestation in Village Nilothi in Compliance of Order-dated 08.01.2025 passed by the Hon'ble NGT in M.A. 117/2024 connected with O.A. 435/2021.

Copy of letter dated 27.01.2025 has been annexed as ANNEXURE – 'A'

3. That on 13.02.2025 a letter was issued to District Magistrate (West) vide F.NO.01DCF(N)/LEGAL-MISC/2023-24/5254-57 regarding identification of land for afforestation in Village

3

Nilothi in Compliance of Order dated 08.01.2025 passed by the Hon'ble NGT in M.A. 117/2024 connected with O.A. 435/2021.

Copy of letter dated 13.02.2025 has been annexed as ANNEXURE –'B'.

4. That on 19.02.2025 on consultation with SDM (Punjabi Bagh) a Joint Survey Notice was issued to SDM (Punjabi Bagh), Director (Hort.)-I MCD, Chief Engineer (Zone-I) I&FCD, Chief Engineer (PWD), Dy. SE (PR) SR-I, DJB, Dy. Director (LM), West Zone, DDA and Joint Survey was scheduled to be held on 27.02.2025 at 11:00 A.M for identification of land to carry out afforestation exercise in Village Nilothi in compliance of order dated 08.01.2025 passed by the Hon'ble National Green Tribunal (NGT) in M.A. 117/2024 connected with O.A. 435/2021 titled as "*Pardeep Kadiyan Vs. Govt. of NCT of Delhi*".

Copy of Joint Survey Notice dated 19.02.2025 has been annexed as ANNEXURE – 'C'

5. That on 07.03.2025 a letter was issued to District Magistrate (West), SDM (Punjabi Bagh), The Executive Engineer (E&M), Delhi Jal Board and Dy. SE (PR) SR-I, Delhi Jal Board vide F.NO.01DCF(N)/LEGAL-MISC/2023-24/5600-5604 for submission of Joint Inspection Report & taking No Objection Certificate (NOC) apropos to the land identified vide Joint Inspection dated 27.02.2025 i.e. 20 MGD STP Nilothi, Phase - II for carrying out the exercise of afforestation in Village Nilothi in compliance of order dated 08.01.2025 passed by the

Hon'ble NGT in M.A.117/2024 connected with O.A. 435/2021.

Copy of letter dated 07.03.2025 has been annexed as ANNEXURE – 'D'

6. That on 15.04.2025 a letter was issued to The Chief Engineer, Delhi Jal Board, District Magistrate (West), Conservator of Forest, SDM (Punjabi Bagh), The Executive Engineer (E&M), Delhi Jal Board and Dy. SE (PR) SR-I, Delhi Jal Board vide F.NO.01DCF(N)/LEGAL-MISC/2023-24/165-170 for submission of Joint Inspection Report & taking No Objection Certificate (NOC) apropos to the land identified vide Joint Inspection dated 27.02.2025 i.e. 20 MGD STP Nilothi, Phase - II for carrying out the exercise of afforestation in Village Nilothi in compliance of order dated 08.01.2025 passed by the Hon'ble NGT in M.A.117/2024 connected with O.A. 435/2021.

Copy of letter dated 15.04.2025 has been annexed as ANNEXURE – 'E'

7. That on 22.04.2025 a letter was received from the office of the Executive Engineer (SDW)-VI, Delhi Jal Board through F.NO. DJB/EE(SDW)-VI/2025-26/373 vide which it was requested to explore the feasibility of plantation around the boundary wall of Nilothi STP Phase-II and further directed to re-submit the proposal at the earliest for seeking further approval from the competent authority.

Copy of letter dated 22.04.2025 has been annexed as ANNEXURE – 'F'

8. That on 24.04.2025 a letter was issued to the office of the Executive Engineer (SDW)-VI, Delhi Jal Board vide F.NO.01DCF(N)/LEGAL-MISC/2023-24/257-61 for Joint Inspection, Exploration & identification of area for feasibility for plantation around the boundary wall of Nilothi STP Phase-II for afforestation in Village Nilothi in compliance of order dated 08.01.2025 passed by the Hon'ble NGT in M.A.117/2024 connected with O.A. 435/2021 and Joint Survey was scheduled to be held on 01.05.2025 at 11:00 A.M.

Copy of letter dated 24.04.2025 has been annexed as ANNEXURE - 'G'

9. That on 05.05.2025 a letter was issued to the office of the Executive Engineer (SDW)-VI, Delhi Jal Board vide F.NO.01DCF(N)/LEGAL-MISC/2023-24/423-27 for submission of Joint Inspection Report dated 01.05.2025 & obtaining No Objection Certificate (NOC) apropos to the land identified vide Joint Inspection dated 01.05.2025 i.e. 20 MGD STP Nilothi, Phase - II for carrying out the exercise of afforestation in Village Nilothi in compliance of order dated 08.01.2025 passed by the Hon'ble NGT in M.A.117/2024 connected with O.A. 435/2021.

Copy of letter dated 05.05.2025 has been annexed as ANNEXURE - 'H'

10. That on 07.05.2025 No Objection Certificate (NOC) apropos to the identified land of Delhi Jal Board i.e. 20 MGD STP Nilothi, Phase-II for the purpose of afforestation exercise in village Nilothi in compliance of order dated 08.01.2025 passed by the Hon'ble NGT in O.A. 435/2021 connected with

M.A.117/2024 was approved and forwarded through the office of the Executive Engineer (SDW)-VI, Delhi Jal Board vide F.NO. DJB/EE(SDW)-VI/2025-26/625.

Copy of NOC dated 07.05.2025 has been annexed as ANNEXURE – 'I'

11. That consequently, in view of the abovementioned NOC and ongoing monsoon season plantation was carried out in village Nilothi at 20 MGD STP Nilothi, Phase-II by North Forest Division (GNCTD) –RANGE: West Range – BEAT: Punjabi Bagh Beat. Wherein, 1000 no. of trees of the species Arjun, Goolar, Kadam, Shisham, Kachnar etc. have been planted with spacing of 3m x 3m (approx.) in compliance of order dated 08.01.2025 passed by the Hon'ble NGT in O.A. 435/2021 connected with M.A.117/2024 titled as "*Pardeep Kadiyan Vs. Govt. of NCT of Delhi*".

Copy of Plantation Journal dated 12.08.2025 has been annexed as ANNEXURE – 'J'

12. It is most respectfully and humbly stated that the deponent of the present report has the utmost regard and respect for the majesty of the Hon'ble Court and has in the past, as also in the present instance done and will continue to do everything in its power to ensure compliance of the directions issued by this Hon'ble Court.

Dated: 10.11.2025

Delhi

DEPONENT

10/11/25
DEP (NORTH)
MARECC, Bafloh, Delhi-36

ANNEXURE - 'A'

7

URGENT
COURT MATTER

GOVT. OF NCT OF DELHI
DEPARTMENT OF FOREST AND WILD LIFE
OFFICE OF THE DEPUTY CONSERVATOR OF FORESTS
NORTH FOREST DIVISION, MGICCC, BAKOLI, ALIPUR, NEW DELHI-110036

F.NO.01/DCF(N)/LEGAL-MISC/2023-24/ 5008-11

DATE: 27 | 01 | 2025

To,

The District Magistrate (West)
M43F + F2F, Nehru Nagar,
Shivaji Place, Vishal Enclave,
Raja Garden, Delhi - 110018

Sub: Identification of land for afforestation in Village Nilothi in Compliance of Order dated 08.01.2025 and 23.11.2023 passed by the Hon'ble NGT in M.A.117/2024 connected with O.A.435/2021 - reg

Ref: Order dated 08.01.2025 and 23.11.2023 passed by the Hon'ble NGT in M.A.117/2024 connected with O.A.435/2021

Respected Sir/Maam,

This is in reference to directions passed by the Hon'ble National Green Tribunal (NGT), Principal Bench vide its orders dated 23.11.2023 and 08.01.2025 in M.A.117/2024 connected with O.A.435/2021 titled as "*Pardeep Kadiyan Vs. Govt of NCT of Delhi*" apropos to violation of environmental norms caused by stone crushing factories located at Nilothi Village, Delhi.

Operative part of order dated 23.11.2023 passed by the Hon'ble NGT in the present matter is provided hereunder :-

"6. In compliance of order dated 27.07.2022, Status Report was filed by DPCC before the Ld. Registrar General of this Tribunal vide email dated 16.02.2023 inter alia mentioning therein that Environmental Compensation of Rs. 8 lakhs was imposed by the DPCC and recovery certificate was sent to SDM (Punjabi Bagh), New Delhi for recovery of the amount and that the action plan for restoration/improvement of the environment of the area would be prepared once the amount of environmental compensation was realized."

"12. Mr. Arvind Jain, SDM, Punjabi Bagh has appeared in person and submitted that environmental compensation amount of Rs. 8 lakhs has been recovered from the concerned violators."

"13. The DPCC is directed to release amount of Rs. 8 lakhs within one week to the Department of Forest and Wild Life, GNCTD."

"14. SDM, Punjabi Bagh is directed to transfer the amount deposited by the concerned Project Proponents with him to DPCC within 10 days."

"15. The Department of Forest and Wild Life, GNCTD is directed to utilize the environmental compensation amount of Rs. 8 lakhs for afforestation in the area of Village Nilothi, Delhi or adjoining areas and file report in this regard alongwith photographs of the afforestation carried out, utilization certificate and other relevant documents within 6 months by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Supported PDF and not in the form of Image PDF, before the Ld. Registrar General, National Green Tribunal, Principal Bench, New Delhi who may, if necessary, put up the matter before this Bench for further directions."

Operative part of order dated 08.01.2025 passed by the Hon'ble NGT in the present matter is provided hereunder :-

"5. M.A. No. 67/2023 was disposed of by this Tribunal vide order dated 23.11.2023 whereby DPCC was directed to release amount of Rs. 8 lakhs within one week to the Department of Forest and Wildlife, GNCTD; SDM, Punjabi Bagh was directed to transfer the amount deposited by the concerned Project Proponents with him to DPCC within 10 days; the Department of Forest and Wildlife, GNCTD was directed to utilize the environmental compensation amount of Rs. 8 lakhs for afforestation in the area of Village Nilothi, Delhi or adjoining areas and file report within 6 months; DPCC was directed to issue instructions that orders imposing 3 environmental compensation be passed after giving opportunity of filing reply and violators be informed about availability of remedy of filing of appeal;"

"8. Report dated 07.01.2025 has been filed by DPCC mentioning that in compliance of order dated 28.11.2023 DPCC issued letter dated 30.12.2024 with cheque of Rs. 8 lacs to the Department of Forest and Wildlife, GNCTD."

"15. It is evident from the above that Department of Forest and Wildlife, GNCTD could not file report regarding plantation due to delay in transfer of amount of Rs. 8 lakhs by DPCC to it. "

"16. Since the amount has been so transferred to the Department of Forest and Wildlife, GNCTD on 30.12.2024, the Department of Forest and Wildlife, GNCTD is directed to utilize the amount for afforestation as directed by order dated 23.11.2023 and file report in this regard within six months."

In view of the above-mentioned directions issued by the Hon'ble National Green Tribunal (NGT) it is hereby requested that a joint survey along with officials of your good office be conducted for identification of land at Village Nilothi, Delhi for the purpose of carrying out the exercise of afforestation in lieu of compliance of directions passed by the Hon'ble NGT, Principal Bench vide its order dated 08.01.2025 and 23.11.2023

It is requested that the joint survey be scheduled on an urgent basis for the purpose of the exercise of afforestation at Village Nilothi, Delhi in compliance of directions passed by the Hon'ble NGT be carried out at the earliest.

Encl: As Above

[Signature]
Dy. Conservator of Forests
North Forest Division
Dept of Forest and Wildlife
GNCTD

Copy To :

1. **SDM (Punjabi Bagh):** -Block X, JJ Colony No 3, Nangloi, New Delhi, Delhi 110041 (with request to join the Joint Survey)
2. **Dy. Director (Land Management) West Zone,** DDA, Shubhash Nagar More, Shubhash Nagar, New Delhi – 110018 (with request to join the Joint Survey)
3. **Conservator of Forest :-** 2nd Floor, A- Block, Vikas Bhawan, I.P.Estate, New Delhi - 110002 (for your kind intimation)

o/c
Dy. Conservator of Forests
North Forest Division
Dept of Forest and Wildlife
GNCTD

REMINDER - I

URGENT
COURT MATTER

GOVT. OF NCT OF DELHI
DEPARTMENT OF FOREST AND WILD LIFE
OFFICE OF THE DEPUTY CONSERVATOR OF FORESTS
NORTH FOREST DIVISION, MGICCC, BAKOLI, ALIPUR, NEW DELHI-110036
F.NO.01/DCF(N)/LEGAL-MISC/2023-24/5254-57 DATE: 13.02.2025

To,

The District Magistrate (West)
M43F + F2F, Nehru Nagar,
Shivaji Place, Vishal Enclave,
Raja Garden, Delhi - 110018

Sub: Identification of land for afforestation in Village Nilothi in Compliance of Order dated 08.01.2025 and 23.11.2023 passed by the Hon'ble NGT in M.A.117/2024 connected with O.A.435/2021 - reg

Ref: Order dated 08.01.2025 and 23.11.2023 passed by the Hon'ble NGT in M.A.117/2024 connected with O.A.435/2021

Respected Sir/Maam,

This is in reference to directions passed by the Hon'ble National Green Tribunal (NGT), Principal Bench vide its orders dated 23.11.2023 and 08.01.2025 in M.A.117/2024 connected with O.A.435/2021 titled as "*Pardeep Kadiyan Vs. Govt of NCT of Delhi*" apropos to violation of environmental norms caused by stone crushing factories located at Nilothi Village, Delhi.

Operative part of order dated 23.11.2023 passed by the Hon'ble NGT in the present matter is provided hereunder :-

"6. In compliance of order dated 27.07.2022, Status Report was filed by DPCC before the Ld. Registrar General of this Tribunal vide email dated 16.02.2023 inter alia mentioning therein that Environmental Compensation of Rs. 8 lakhs was imposed by the DPCC and recovery certificate was sent to SDM (Punjabi Bagh), New Delhi for recovery of the amount and that the action plan for restoration/improvement of the environment of the area would be prepared once the amount of environmental compensation was realized."

"12. Mr. Arvind Jain, SDM, Punjabi Bagh has appeared in person and submitted that environmental compensation amount of Rs. 8 lakhs has been recovered from the concerned violators."

"13. The DPCC is directed to release amount of Rs. 8 lakhs within one week to the Department of Forest and Wild Life, GNCTD."

"14. SDM, Punjabi Bagh is directed to transfer the amount deposited by the concerned Project Proponents with him to DPCC within 10 days."

"15. The Department of Forest and Wild Life, GNCTD is directed to utilize the environmental compensation amount of Rs. 8 lakhs for afforestation in the area of Village Nilothi, Delhi or adjoining areas and file report in this regard alongwith photographs of the afforestation carried out, utilization certificate and other relevant documents within 6 months by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Supported PDF and not in the form of Image PDF, before the Ld. Registrar General, National Green Tribunal, Principal Bench, New Delhi who may, if necessary, put up the matter before this Bench for further directions."

Operative part of order dated 08.01.2025 passed by the Hon'ble NGT in the present matter is provided hereunder :-

"5. M.A. No. 67/2023 was disposed of by this Tribunal vide order dated 23.11.2023 whereby DPCC was directed to release amount of Rs. 8 lakhs within one week to the Department of Forest and Wildlife, GNCTD; SDM, Punjabi Bagh was directed to transfer the amount deposited by the concerned Project Proponents with him to DPCC within 10 days; the Department of Forest and Wildlife, GNCTD was directed to utilize the environmental compensation amount of Rs. 8 lakhs for afforestation in the area of Village Nilothi, Delhi or adjoining areas and file report within 6 months; DPCC was directed to issue instructions that orders imposing 3 environmental compensation be passed after giving opportunity of filing reply and violators be informed about availability of remedy of filing of appeal;"

"8. Report dated 07.01.2025 has been filed by DPCC mentioning that in compliance of order dated 28.11.2023 DPCC issued letter dated 30.12.2024 with cheque of Rs. 8 lacs to the Department of Forest and Wildlife, GNCTD."

"15. It is evident from the above that Department of Forest and Wildlife, GNCTD could not file report regarding plantation due to delay in transfer of amount of Rs. 8 lakhs by DPCC to it. "

"16. Since the amount has been so transferred to the Department of Forest and Wildlife, GNCTD on 30.12.2024, the Department of Forest and Wildlife, GNCTD is directed to utilize the amount for afforestation as directed by order dated 23.11.2023 and file report in this regard within six months."

In view of the above-mentioned directions issued by the Hon'ble National Green Tribunal (NGT) it is hereby requested that a joint survey along with officials of your good office be conducted for identification of land at Village Nilothi, Delhi for the purpose of carrying out the exercise of afforestation in lieu of compliance of

directions passed by the Hon'ble NGT, Principal Bench vide its order dated 08.01.2025 and 23.11.2023

It is requested that the joint survey be scheduled on an urgent basis for the purpose of the exercise of afforestation at Village Nilothi, Delhi in compliance of directions passed by the Hon'ble NGT be carried out at the earliest.

Encl: As Above


Dy. Conservator of Forests
North Forest Division
Dept of Forest and Wildlife
GNCTD

Copy To :

1. SDM (Punjabi Bagh): -Block X, JJ Colony No 3, Nangloi, New Delhi, Delhi 110041 (with request to join the Joint Survey)
2. Dy. Director (Land Management) West Zone, DDA, Shubhash Nagar More, Shubhash Nagar, New Delhi - 110018 (with request to join the Joint Survey)
3. Conservator of Forest :- 2nd Floor, A- Block, Vikas Bhawan, I.P.Estate, New Delhi - 110002 (for your kind intimation)

o/c


Dy. Conservator of Forests
North Forest Division
Dept of Forest and Wildlife
GNCTD

URGENT
COURT MATTER

GOVT. OF NCT OF DELHI
DEPARTMENT OF FOREST AND WILD LIFE
OFFICE OF THE DEPUTY CONSERVATOR OF FORESTS
NORTH FOREST DIVISION, MGICCC, BAKOLI, ALIPUR, NEW DELHI-110036
F.No.01/DCF(N)/Legal-Misc/2023-24/ 5307-14 Date: 19.02.2025

JOINT SURVEY NOTICE

A Joint Survey is scheduled to be held on 27.02.2025 at 11:00 A.M for identification of land to carry out afforestation exercise in Village Nilothi in compliance of order dated 08.01.2025 passed by the Hon'ble National Green Tribunal (NGT) in M.A.117/2024 connected with O.A. 435/2021 titled as "Pardeep Kadiyan Vs. Govt of NCT of Delhi".

All of the following officers (as provided hereunder) are requested to make it convenient to attend the same or depute concerned person who is well versed with relevant records.

Dy. Conservator of Forest
(North Forest Division)

1. Sub-Divisional Magistrate (Punjabi Bagh). Main Rohtak Road Nangloi, Delhi - 110041
2. The Director(Hort.)-I, 16th Floor, E- Block, Dr. S.P.M. Civic Center, Municipal Corporation of Delhi, Minto Road, Delhi-110002.
3. Chief Engineer(Zone-I), L.M. Bund Office Complex, Irrigation &Flood Control Department (I&FCD), Shastri Nagar, Delhi-110031
4. Chief Engineer, 12th Floor, MSO Building, I. P.Estate, Public Works Department, New Delhi: 110002.
5. Dy. SE (PR) SR-I, Delhi Jal Board, Rohini Sector-6, Delhi-110085
6. Dy. Director (LM), West Zone, Subhash Nagar, DDA-110027

o/c

Dy. Conservator of Forest
(North Forest Division)

URGENT
COURT MATTER

GOVT. OF NCT OF DELHI
DEPARTMENT OF FOREST AND WILD LIFE
OFFICE OF THE DEPUTY CONSERVATOR OF FORESTS
NORTH FOREST DIVISION, MGICCC, BAKOLI, ALIPUR, NEW DELHI-110036

F.NO.01/DCF(N)/LEGAL-MISC/2023-24/5600-5604

DATE: 07.03.2025

To,

The District Magistrate (West)
M43F + F2F, Nehru Nagar,
Shivaji Place, Vishal Enclave,
Raja Garden, Delhi - 110018

Sub: For submission of Joint Inspection Report & taking No Objection Certificate (NOC) regarding selected land of Delhi Jal Board for afforestation in Village Nilothi in Compliance of Order dated 08.01.2025 and 23.11.2023 passed by the Hon'ble NGT in M.A.117/2024 connected with O.A.435/2021 - reg

- Ref: 1. Order dated 08.01.2025 and 23.11.2023 passed by the Hon'ble NGT in M.A.117/2024 connected with O.A.435/2021
2. Earlier letter to the District Magistrate (West) vide letter no. F.NO.01/DCF(N)/LEGAL- MISC/2023-24/5254-57 dated 13.02.2025.

Respected Sir/Ma'am,

This is in reference to directions passed by the Hon'ble National Green Tribunal (NGT), Principal Bench vide its orders dated 23.11.2023 and 08.01.2025 in M.A.117/2024 connected with O.A.435/2021 titled as "*Pardeep Kadiyan Vs. Govt of NCT of Delhi*" apropos violation of environmental norms caused by stone crushing factories located at Nilothi Village, Delhi.

Operative part of order dated 08.01.2025 passed by the Hon'ble NGT in the present matter is provided hereunder :-

"5. M.A. No. 67/2023 was disposed of by this Tribunal vide order dated 23.11.2023 whereby DPCC was directed to release amount of Rs. 8 lakhs within one week to the Department of Forest and Wildlife, GNCTD; SDM, Punjabi Bagh was directed to transfer the amount deposited by the concerned Project Proponents with him to DPCC within 10 days; the Department of Forest and Wildlife, GNCTD was directed to utilize the environmental compensation amount of Rs. 8 lakhs for afforestation in the area of Village Nilothi, Delhi or adjoining areas and file report within 6 months; DPCC was directed to issue instructions that orders imposing 3 environmental compensation be passed after giving opportunity of filing reply and violators be informed about availability of remedy of filing of appeal;"

"8. Report dated 07.01.2025 has been filed by DPCC mentioning that in compliance of order dated 28.11.2023 DPCC issued letter dated 30.12.2024 with cheque of Rs. 8 lacs to the Department of Forest and Wildlife, GNCTD."

"16. Since the amount has been so transferred to the Department of Forest and Wildlife, GNCTD on 30.12.2024, the Department of Forest and Wildlife, GNCTD is directed to utilize the amount for afforestation as directed by order dated 23.11.2023 and file report in this regard within six months."

In view of the above-mentioned directions issued by the Hon'ble National Green Tribunal (NGT) it is informed that a joint survey dated 27.02.2025 (Copy Enclosed) was carried out in the presence of officials from the office of Sub Divisional Magistrate, Punjabi Bagh and officials of other land owning agencies namely DDA, DJB, MCD, I& FCD for identification of land at Village Nilothi, Delhi for the purpose of carrying out the exercise of afforestation in lieu of compliance of directions passed by the Hon'ble NGT, Principal Bench vide its order dated 08.01.2025 and 23.11.2023.

During the course of abovementioned Joint inspection dated 27.02.2025, the land of Delhi Jal Board i.e. 20 MGD STP Nilothi, Phase-II was identified to be suitable Plantation site for the purpose of afforestation directed to be carried out in compliance of order dated 08.01.2025 passed by the Hon'ble NGT in this present matter.

In view of the above it is requested that No Objection Certificate (NOC) be issued for the purpose of afforestation by the land owning agency, i.e. DJB, as identified plantation site is located at Delhi Jal Board Land i.e. 20 MGD STP Nilothi, Phase-II on an urgent basis to ensure compliance of direction passed by Hon'ble NGT vide its order dated 08.01.2025 in M.A.117/2024 connected with O.A.435/2021 titled as "Pardeep Kadiyan Vs. Govt of NCT of Delhi"

Dy. Conservator of Forests
North Forest Division
Dept of Forest and Wildlife
GNCTD

Copy To :

1. Conservator of Forest :- 2nd Floor, A- Block, Vikas Bhawan, I.P.Estate, New Delhi - 110002 (for your kind intimation)
2. SDM (Punjabi Bagh): -Block X, JJ Colony No 3, Nangloi, New Delhi, Delhi 110041
3. The Executive Engineer(E&M), Delhi Jal Board :- STP Keshopur, Vikaspuri, Delhi-110018
4. Dy. SE (PR) SR-1, Delhi Jal Board, Rohini, Sector-6, Delhi-110085

Dy. Conservator of Forests
North Forest Division
Dept of Forest and Wildlife
GNCTD

Joint Inspection Report

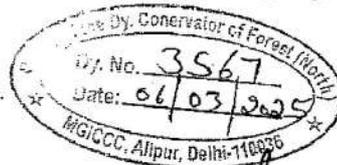
In compliance with the order dated 08.01.2025 passed by the Hon'ble National Green Tribunal (NGT) in M.A. 117/2024 connected with O.A. 435/2021 titled "Pardeep Kadiyan vs. Govt. of NCT of Delhi", an inspection for the identification of suitable land in Nilothi village and the adjoining areas for afforestation/plantation was conducted with the officers/officials from North Forest Division, Department of Forest & Wildlife, Delhi Development Authority (DDA), MCD, I&FCD, Delhi Jal Board, and the Revenue Department on 27.02.2025. No officers/officials from PWD were present during the joint inspection.

Observations:

1. The inspection started from Mahadev Chowk Bridge, where officials from I&FCD mentioned that the open area along the Sahibi River is being used for desilting purposes. Therefore, no land is available for plantation along the River.
2. The MCD Parks located in Nilothi village and the surrounding areas were visited. However, there was no vacant land along the boundary wall of the MCD Parks for plantation.
3. There is an open land of DDA bearing Khasra No. 47//5 in Nilothi village. The area is covered by trees and shrubs, making it unsuitable for plantation.
4. A community center and its open area, DDA is located in Nilothi village. There is no space along the boundary wall for plantation, as plants are already present along the boundary.
5. At the end of the inspection, Officers/Officials from the Delhi Jal Board and others concerned deptt. Visited the 20 MGD STP Nilothi, Phase-II, and identified open space/patches around the Nilothi Lake path. The total area and length of path around the lake is approx. 3.1 Acre and 1900 Running Meter. This land is suitable for plantation/ Afforestation. The water filled around the lake can be utilized for plantation purpose.

Conclusion: In the presence of all officers/Officials it was decided that the land of Delhi Jal Board (20 MGD STP Nilothi, Phase-II) is suitable for plantation/ Afforestation in compliance with the order dated 08.01.2025 of Hon'ble NGT in M.A. 117/2024 connected with O.A. 435/2021 titled "Pardeep Kadiyan vs. Govt. of NCT of Delhi". A letter may be send to the District Magistrate (West), Raja Garden, Delhi regarding issuance the NOC from the concerned land owning agency to carry out the said plantation/ Afforestation.

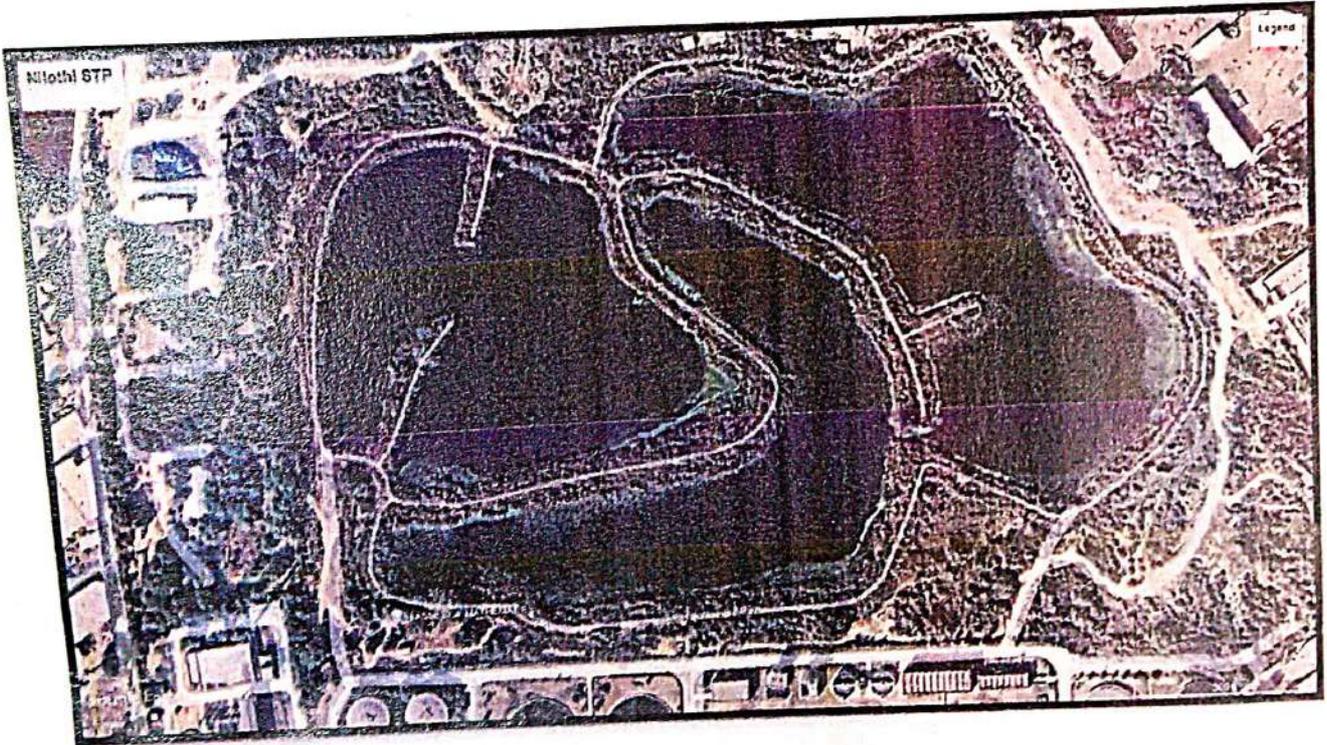
Enclosed: Attendance sheet and Photographs.

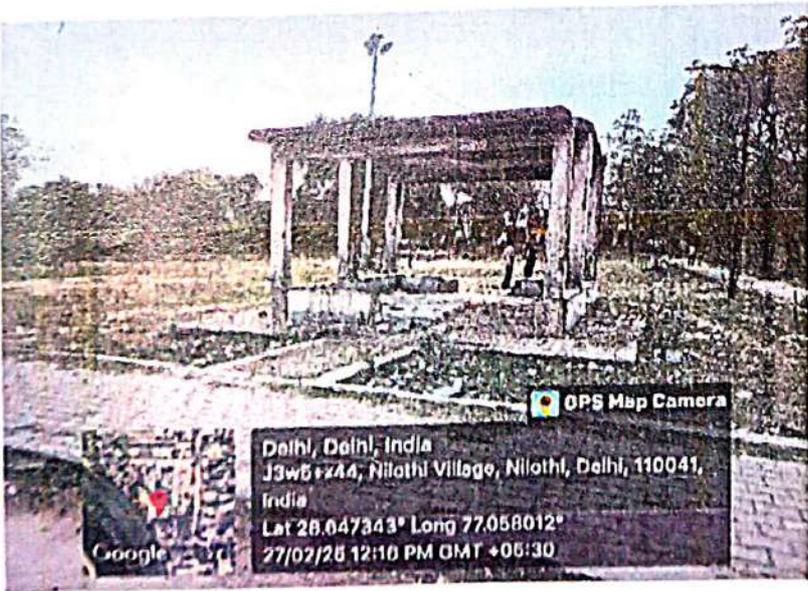
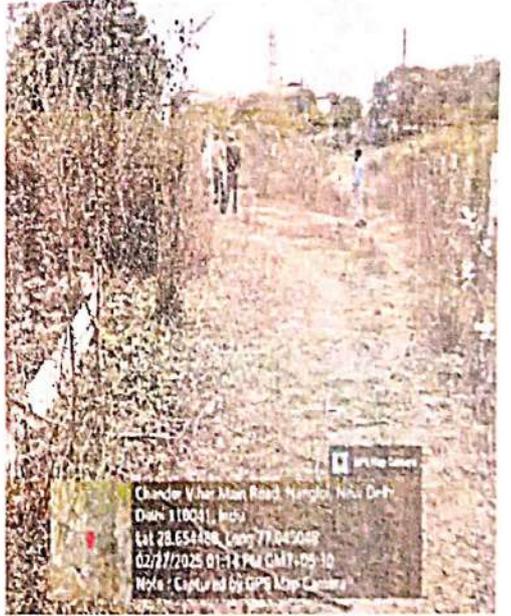
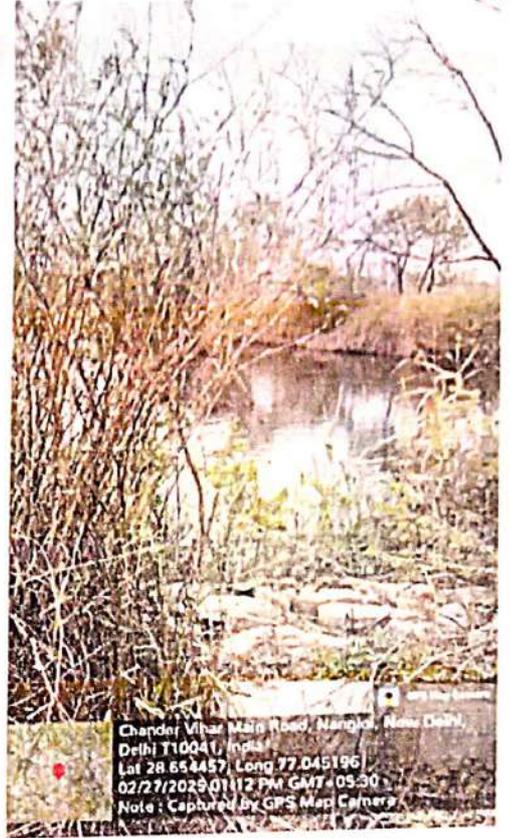
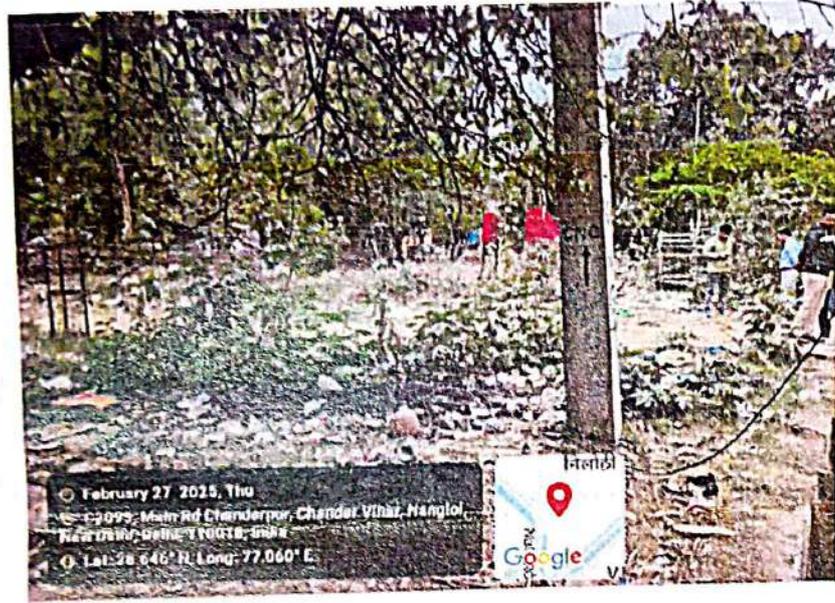
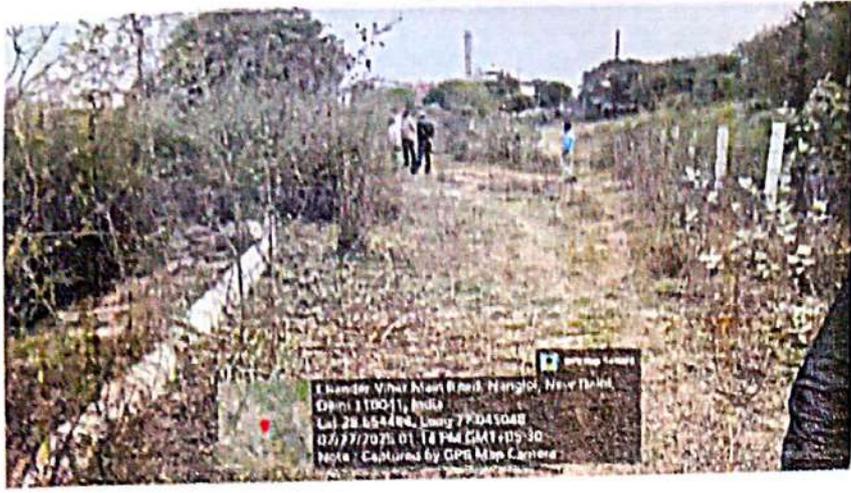


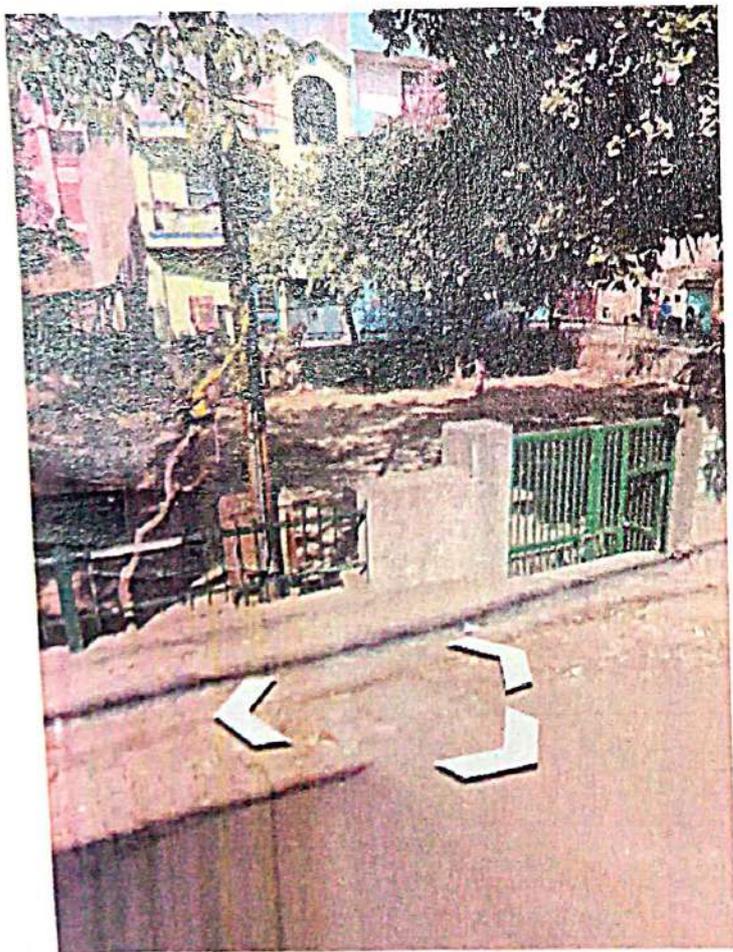
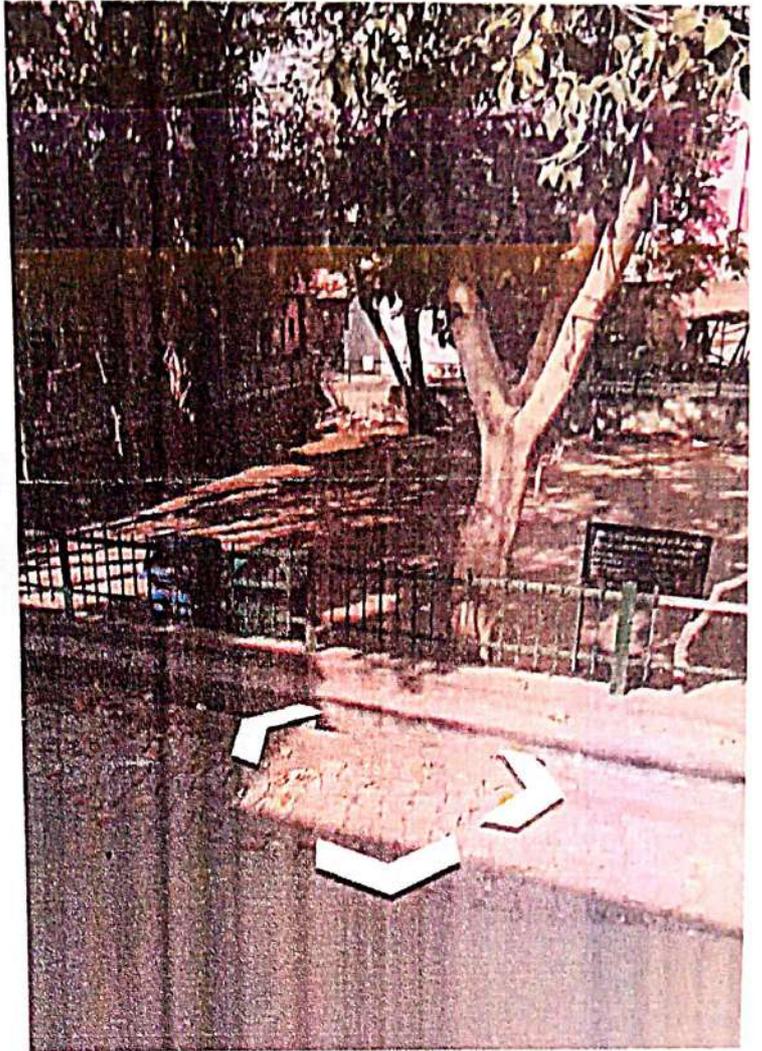
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Attendance Sheet 17

S. No.	Name	Designation	Department	Signature
1	Gites Nand	dy Range officer	North Forest Division	<i>Gites</i>
2	Nishay Pradeep Singh	Legal Project Associate	North Forest Division	<i>Nishay</i>
3	Sahil Chikilana	Patwari	DDA/LM/West zone	<i>Sahil</i>
4	Vikas K R Meem	JE IBFC	IBFC	<i>Vikas</i>
5	Amit Kumar	AE, Civil, DJB	Delhi Jal Board	<i>Amit</i> 04/03/2025
6	Ranjay Kumar	Tehsildar (P/S)	Revenue	<i>Ranjay</i>
		Letter must be sent to Delhi Jal Board for issuance of lease for plantation at the Shukhadeo site instead of DMI (under) as the DJB is the land owning agency		
				<i>Ranjay</i> 04/03/25
7	Amit Khareb	F.G	NFD/DOFW	<i>Amit</i>
8	Ravinder Joshi	Surveyor/NFD	DOFW	<i>Ravinder</i>
				<i>Ravinder</i> 04/03/25







GOVT. OF NCT OF DELHI
DEPARTMENT OF FOREST AND WILD LIFE
OFFICE OF THE DEPUTY CONSERVATOR OF FORESTS
NORTH FOREST DIVISION, MGICCC, BAKOLI, ALIPUR, NEW DELHI-110036
F.NO.01/BCF(N)/LEGAL-MISC/2023-24/ 165-170 DATE: 15.04.2025

To,
The Chief Engineer,
Delhi Jal Board
Varunalaya, Phase-II
Jhandewalan, Delhi - 110005

Sub: For submission of Joint Inspection Report & Taking No Objection Certificate (NOC) regarding selected land of Delhi Jal Board for afforestation in Village Nilothi in Compliance of Order dated 08.01.2025 and 23.11.2023 passed by the Hon'ble NGT in M.A.117/2024 connected with O.A.435/2021 - reg

Ref: (1). Order dated 08.01.2025 and 23.11.2023 passed by the Hon'ble NGT in M.A.117/2024 connected with O.A.435/2021
(2). Letter dated 07.03.2025 issued by the undersigned

Respected Sir/Maam,

This is in reference to directions passed by the Hon'ble National Green Tribunal (NGT), Principal Bench vide its orders dated 23.11.2023 and 08.01.2025 in M.A.117/2024 connected with O.A.435/2021 titled as "*Pardeep Kadiyan Vs. Govt of NCT of Delhi*" apropos to violation of environmental norms caused by stone crushing factories located at Nilothi Village, Delhi.

Operative part of order dated 08.01.2025 passed by the Hon'ble NGT in the present matter is provided hereunder :-

"5. M.A. No. 67/2023 was disposed of by this Tribunal vide order dated 23.11.2023 whereby DPCC was directed to release amount of Rs. 8 lakhs within one week to the Department of Forest and Wildlife, GNCTD; SDM, Punjabi Bagh was directed to transfer the amount deposited by the concerned Project Proponents with him to DPCC within 10 days; the Department of Forest and Wildlife, GNCTD was directed to utilize the environmental compensation amount of Rs. 8 lakhs for afforestation in the area of Village Nilothi, Delhi or adjoining areas and file report within 6 months; DPCC was directed to issue instructions that orders imposing 3 environmental compensation be passed after giving opportunity of filing reply and violators be informed about availability of remedy of filing of appeal;"

"8. Report dated 07.01.2025 has been filed by DPCC mentioning that in compliance of order dated 28.11.2023 DPCC issued letter dated 30.12.2024 with cheque of Rs. 8 lacs to the Department of Forest and Wildlife, GNCTD." S

"16. Since the amount has been so transferred to the Department of Forest and Wildlife, GNCTD on 30.12.2024, the Department of Forest and Wildlife, GNCTD is directed to utilize the amount for afforestation as directed by order dated 23.11.2023 and file report in this regard within six months."

In view of the above-mentioned directions issued by the Hon'ble National Green Tribunal (NGT) it is hereby requested that a joint survey along with officials of your good office be conducted for identification of land at Village Nilothi, Delhi for the purpose of carrying out the exercise of afforestation in lieu of compliance of directions passed by the Hon'ble NGT, Principal Bench vide its order dated 08.01.2025 and 23.11.2023

During the course of abovementioned Joint inspection dated 27.02.2025, the land of Delhi Jal Board i.e. 20 MGD STP Nilothi, Phase-II was identified to be suitable Plantation site for the purpose of afforestation directed to be carried out in compliance of order dated 08.01.2025 passed by the Hon'ble NGT in this present matter.

Furthermore, a letter dated 07.03.2025 had been forwarded to officials of Delhi Jal Board (DJB) for obtaining No Objection Certificate. However, no action with regards to the same has been proceeded by Delhi Jal Board till date.

In view of the above it is requested that No Objection Certificate (NOC) be issued for the purpose of afforestation by the land owning agency, i.e. DJB, as identified plantation site is located at Delhi Jal Board Land i.e., 20 MGD STP Nilothi Phase-II on an urgent basis to ensure compliance of direction passed by Hon'ble NGT vide its order dated 08.01.2025 in M.A.117/2024 connected with O.A.435/2021 titled as "*Pardeep Kadiyan Vs. Govt of NCT of Delhi*"

Encl: As Above


 Dy. Conservator of Forests/Trees Officer
 North Forest Division
 Dept of Forest and Wildlife
 GNCTD

Copy To :

1. The District Magistrate (West) M43F + F2F, Nehru Nagar, Shivaji Place, Vishal Enclave, Raja Garden, Delhi - 110018
2. SDM (Punjabi Bagh): -Block X, JJ Colony No 3, Naugloi, New Delhi, Delhi 110041

3. Conservator of Forest 2nd Floor, A- Block, Vikas Bhawan, LP.Estate, New Delhi -110002 (for your kind intimation)
4. The Executive Engineer (E&M), Delhi Jal Board: STP Keshopur, Vikaspuri, Delhi-110018
5. Dy. SE (PR) SR-1, Delhi Jal Board, Rohini, Sector-6, Delhi-110085

Dy. Conservator of Forests/Trees Officer
North Forest Division
Dept of Forest and Wildlife
GNCTB

	DELHI JAL BOARD Office of the Executive Engineer (SDW) -VI West Sewage Treatment Plant (WSTP), Keshopur Outer Ring Road, New Delhi- 110018 Email: eesdw06@gmail.com	
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No. DJB/EE(SDW)-VI/2025-26/ 373

Dated: 22/04/2025

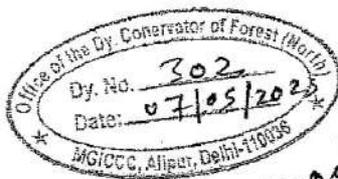
Office of the Deputy Conservator of Forests
 Department of Forest and wildlife
 North Forest Division, MGICCC
 Bakoli, Alipur, Delhi -110036
 E-mail : dcfnorth.gnctd@gov.in

Subject: Regarding issuance of No objection Certificate (NOC) for the purpose of Afforestation at identified site of 20 MGD STP nilothi STP Phase-II

Ref. No.: Letter no. F.No.01/DCF(N)/LEGAL-MISC/2023-24/165-170 dated 15.04.2025

This division is in receipt of Letter no. F.No.01/DCF(N)/LEGAL-MISC/2023-24/165-170 dated 15.04.2025 from the Office of the Deputy Conservator of Forests, North Forest Division, MGICCC, Bakoli, Alipur, Delhi -110036. In the said letter it is mentioned that in compliance of direction passed by Hon'ble NGT vide its order dated 08.01.2025 in M.A. 117/2024, a joint inspection was carried on 27.02.2025 out in the presence of officials from the office of Sub Divisional Magistrate, Punjabi Bagh and Officials of other land owning agencies namely DDA, DJB, MCD, I&FC for identification of land at village Nilothi, Delhi for the purpose of carrying out the exercise of afforestation and land of DJB i.e. 20 MGD STP nilothi Phase-II was identified to be suitable plantation site.

In this regard it is to inform that No official of this division was present in the above said inspection and land identified might be use in future for further expansion of the sewage treatment plant. The matter was discussed with the higher ups and it was asked to explore the feasibility for plantation around the boundary wall of Nilothi STP Phase-II. You are therefore requested to work out the possibility & feasibility of plantation around the boundary wall of Nilothi STP Phase-II and re-submit you proposal at the earliest for seeking further approval from the competent authority.



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 (Sunil Dixit)
 EE (SDW) VI

URGENT
COURT MATTER

GOVT. OF NCT OF DELHI
DEPARTMENT OF FOREST AND WILD LIFE
OFFICE OF THE DEPUTY CONSERVATOR OF FORESTS
NORTH FOREST DIVISION, MGICCC, BAKOLI, ALIPUR, NEW DELHI-110036
F.NO.01/DCF(N)/LEGAL-MISC/2023-24/957-61 DATE: 24.04.2025

To,

Office of the Executive Engineer (SDW)- VI
West Sewage Treatment Plant (WSTP)
Delhi Jal Board, Keshopur
Outer Ring Road, New Delhi-110018

Sub: Joint Inspection, Exploration & identification of area for feasibility for plantation around the boundary wall of Nilothi STP phase-II for afforestation in Village Nilothi in Compliance of Order dated 08.01.2025 and 23.11.2023 passed by the Hon'ble NGT in M.A.117/2024 connected with O.A.435/2021 - reg

Ref: (i) Order dated 08.01.2025 and 23.11.2023 passed by the Hon'ble NGT in M.A.117/2024 connected with O.A.435/2021

(ii) No. DJB/EE(SDW)-VI/2025-26/373 dated 22.04.2025.

Sir/Maam,

This is in reference to directions passed by the Hon'ble National Green Tribunal (NGT), Principal Bench vide its orders dated 23.11.2023 and 08.01.2025 in M.A.117/2024 connected with O.A.435/2021 titled as "*Pardeep Kadiyan Vs. Govt of NCT of Delhi*" apropos to violation of environmental norms caused by stone crushing factories located at Nilothi Village, Delhi.

Operative part of order dated 23.11.2023 passed by the Hon'ble NGT in the present matter is provided hereunder :-

"6. In compliance of order dated 27.07.2022, Status Report was filed by DPCC before the Ld. Registrar General of this Tribunal vide email dated 16.02.2023 inter alia mentioning therein that Environmental Compensation of Rs. 8 lakhs was imposed by the DPCC and recovery certificate was sent to SDM (Punjabi Bagh), New Delhi for recovery of the amount and that the action plan for restoration/improvement of the environment of the area would be prepared once the amount of environmental compensation was realized."

"12. Mr. Arvind Jain, SDM, Punjabi Bagh has appeared in person and submitted that environmental compensation amount of Rs. 8 lakhs has been recovered from the concerned violators."

"13. The DPCC is directed to release amount of Rs. 8 lakhs within one week to the Department of Forest and Wild Life, GNCTD."

"14. SDM, Punjabi Bagh is directed to transfer the amount deposited by the concerned Project Proponents with him to DPCC within 10 days."

"15. The Department of Forest and Wild Life, GNCTD is directed to utilize the environmental compensation amount of Rs. 8 lakhs for afforestation in the area of Village Nilothi, Delhi or adjoining areas and file report in this regard alongwith photographs of the afforestation carried out, utilization certificate and other relevant documents within 6 months by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Supported PDF and not in the form of Image PDF, before the Ld. Registrar General, National Green Tribunal, Principal Bench, New Delhi who may, if necessary, put up the matter before this Bench for further directions."

Operative part of order dated 08.01.2025 passed by the Hon'ble NGT in the present matter is provided hereunder :-

"5. M.A. No. 67/2023 was disposed of by this Tribunal vide order dated 23.11.2023 whereby DPCC was directed to release amount of Rs. 8 lakhs within one week to the Department of Forest and Wildlife, GNCTD; SDM, Punjabi Bagh was directed to transfer the amount deposited by the concerned Project Proponents with him to DPCC within 10 days; the Department of Forest and Wildlife, GNCTD was directed to utilize the environmental compensation amount of Rs. 8 lakhs for afforestation in the area of Village Nilothi, Delhi or adjoining areas and file report within 6 months; DPCC was directed to issue instructions that orders imposing 3 environmental compensation be passed after giving opportunity of filing reply and violators be informed about availability of remedy of filing of appeal;"

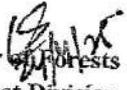
"8. Report dated 07.01.2025 has been filed by DPCC mentioning that in compliance of order dated 28.11.2023 DPCC issued letter dated 30.12.2024 with cheque of Rs. 8 lacs to the Department of Forest and Wildlife, GNCTD."

"15. It is evident from the above that Department of Forest and Wildlife, GNCTD could not file report regarding plantation due to delay in transfer of amount of Rs. 8 lakhs by DPCC to it. "

"16. Since the amount has been so transferred to the Department of Forest and Wildlife, GNCTD on 30.12.2024, the Department of Forest and Wildlife, GNCTD is directed to utilize the amount for afforestation as directed by order dated 23.11.2023 and file report in this regard within six months."

In view of the above-mentioned directions issued by the Hon'ble National Green Tribunal (NGT) a **Joint Survey** is scheduled to be held on **01.05.2025** at **11:00 A.M.** along with officials of your good office for Exploration & identification of area for feasibility for plantation around the boundary wall of Nilothi STP phase-II for afforestation in Village Nilothi for the purpose of carrying out the exercise of afforestation in lieu of compliance of directions passed by the Hon'ble NGT, Principal Bench vide its order dated 08.01.2025 and 23.11.2023

All of the following officers (as provided hereunder) are requested to make it convenient to attend the same or depute concerned person who is well versed with relevant records.


Dy. Conservator of Forests
North Forest Division
Dept of Forest and Wildlife
GNCTD

Copy To :

1. **Conservator of Forest** :- 2nd Floor, A- Block, Vikas Bhawan, I.P.Estate, New Delhi - 110002 (for kind information).
2. **The District Magistrate (West)**: M43F + F2F, Nehru Nagar, Shivaji Place, Vishal Enclave, Raja Garden, Delhi - 110018 (for kind information).
3. **Chief Engineer (SDW) Delhi Jal Board**: Room No. 609, 6th Floor, Varunalaya Phase-II, Jhandewalan, Karol Bagh, Delhi-110005 (with request to join the Joint Survey).
4. **SDM (Punjabi Bagh)**: -Block X, JJ Colony No 3, Nangloi, New Delhi, Delhi 110041 (with request to join the Joint Survey)

o/c
Dy. Conservator of Forests
North Forest Division
Dept of Forest and Wildlife
GNCTD

**URGENT
COURT MATTER**

GOVT. OF NCT OF DELHI
DEPARTMENT OF FOREST AND WILD LIFE
OFFICE OF THE DEPUTY CONSERVATOR OF FORESTS
NORTH FOREST DIVISION, MGICCC, BAKOLI, ALIPUR, NEW DELHI-110036

F.NO.01/DCF(N)/LEGAL-MISC/2023-24/423 - 27

DATE: 05.05.2025

To,

The Executive Engineer (SDW)- VI
West Sewage Treatment Plant (WSTP)
Delhi Jal Board, Keshopur
Outer Ring Road, New Delhi-110018

Sub: For submission of Joint Inspection Report dated 01.05.2025 & obtaining No Objection Certificate (NOC) regarding selected land of Delhi Jal Board for afforestation in Village Nilothi in Compliance of Order dated 08.01.2025 and 23.11.2023 passed by the Hon'ble NGT in M.A.117/2024 connected with O.A.435/2021- reg.

Ref: 1. Order dated 08.01.2025 and 23.11.2023 passed by the Hon'ble NGT in M.A.117/2024 connected with O.A.435/2021
2. No. DJB/EE (SDW)-VI/2025-26/373

Sir/Madam,

This is in reference to directions passed by the Hon'ble National Green Tribunal (NGT), Principal Bench vide its orders dated 23.11.2023 and 08.01.2025 in M.A.117/2024 connected with O.A.435/2021 titled as "*Pardeep Kadiyan Vs. Govt of NCT of Delhi*" apropos to violation of environmental norms caused by stone crushing factories located at Nilothi Village, Delhi.

Operative part of order dated 08.01.2025 passed by the Hon'ble NGT in the present matter is provided hereunder:-

"5. M.A. No. 67/2023 was disposed of by this Tribunal vide order dated 23.11.2023 whereby DPCC was directed to release amount of Rs. 8 lakhs within one week to the Department of Forest and Wildlife, GNCTD; SDM, Punjabi Bagh was directed to transfer the amount deposited by the concerned Project Proponents with him to DPCC within 10 days; the Department of Forest and Wildlife, GNCTD was directed to utilize the environmental compensation amount of Rs. 8 lakhs for afforestation in the area of Village Nilothi, Delhi or adjoining areas and file report within 6 months; DPCC was directed to issue instructions that orders imposing 3 environmental compensation be passed after giving opportunity of filing reply and violators be informed about availability of remedy of filing of appeal;"

"8. Report dated 07.01.2025 has been filed by DPCC mentioning that in compliance of order dated 28.11.2023 DPCC issued letter dated 30.12.2024 with cheque of Rs. 8 lacs to the Department of Forest and Wildlife, GNCTD."

"16. Since the amount has been so transferred to the Department of Forest and Wildlife, GNCTD on 30.12.2024, the Department of Forest and Wildlife, GNCTD is directed to utilize the amount for afforestation as directed by order dated 23.11.2023 and file report in this regard within six months."

In view of the above-mentioned directions issued by the Hon'ble National Green Tribunal, it is informed that a joint survey dated 01.05.2025 (Copy Enclosed) was carried out in the presence of officials of Delhi Jal Board & North Forest Division for exploration & identification of area for feasibility for plantation along the boundary (fencing) adjacent to access road of Nilothi STP phase-II for the purpose of carrying out the exercise of afforestation in lieu of compliance of directions passed by the Hon'ble NGT, Principal Bench vide its order dated 08.01.2025 and 23.11.2023.

During the course of abovementioned joint inspection dated 01.05.2025, the area along the boundary (fencing) adjacent to access road of 20 MGD STP Nilothi, Phase-II was identified to be suitable for plantation for the purpose of afforestation directed to be carried out in compliance of order dated 08.01.2025 passed by the Hon'ble NGT in this present matter.

In view of the above it is requested that an No Objection Certificate (NOC) be issued for the purpose of afforestation by the land owning agency, i.e. DJB, as identified plantation site is located at Delhi Jal Board Land i.e. along the boundary (fencing) adjacent to access road of 20 MGD STP Nilothi, Phase-II on an urgent basis to ensure compliance of direction passed by Hon'ble NGT vide its order dated 08.01.2025 in M.A.117/2024 connected with O.A.435/2021 titled as "Pardeep Kadiyan Vs. Govt of NCT of Delhi"

Copy To:

1. **The Conservator of Forest:** -2nd Floor, A- Block, Vikas Bhawan, I.P. Estate, New Delhi - 110002 (for kind information).
2. **The District Magistrate (West):** M43F+F2F, Nehru Nagar, Shivaji Place, Vishal Enclave, Raja Garden, Delhi-110018 (for kind information).
3. **The Chief Engineer (SDW) Delhi Jal Board:** Room No. 609, 6th floor, Varunalaya Phase-II, Jhandewalan, Karol Bagh, Delhi- 110005.
4. **The SDM (Punjabi Bagh):** -Block X, JJ Colony No 3, Nangloi, New Delhi, Delhi 110041 (for kind information).

Dy. Conservator of Forests
North Forest Division

Dy. Conservator of Forests
North Forest Division

Joint Inspection Report

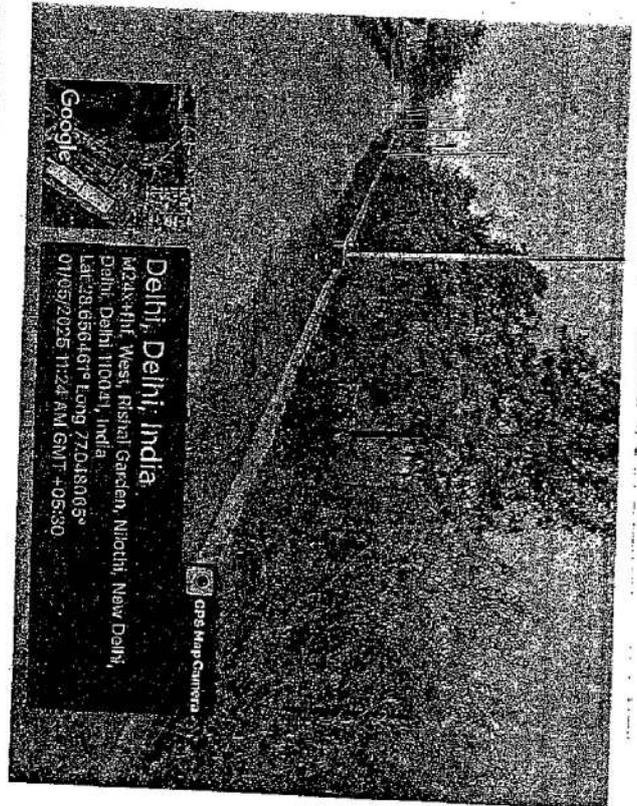
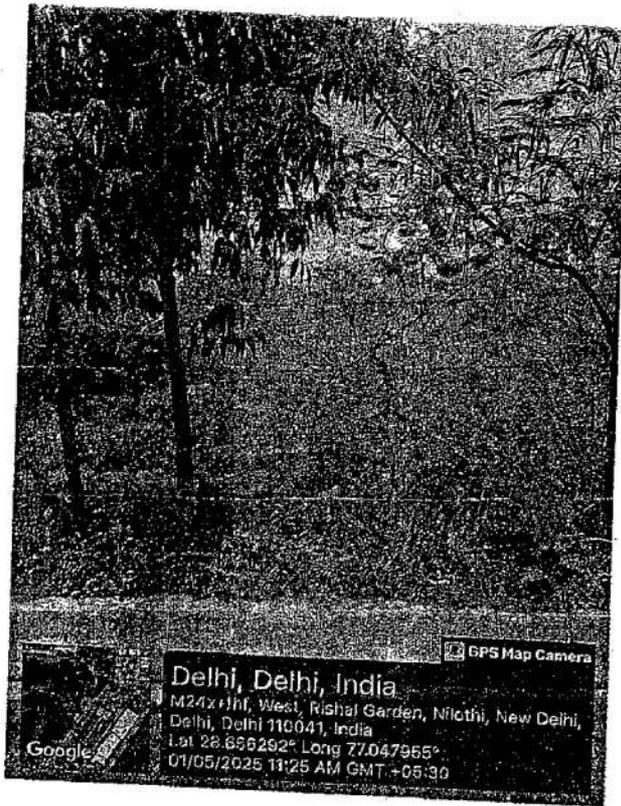
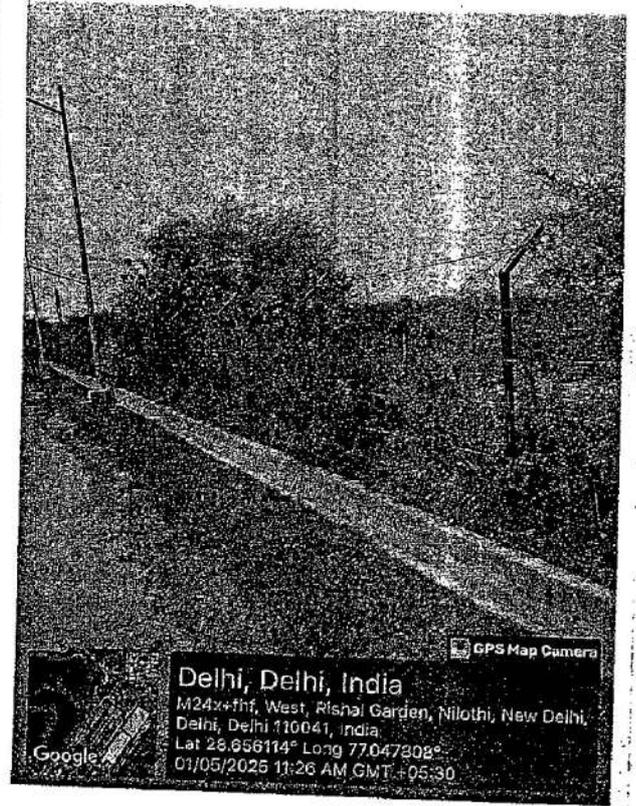
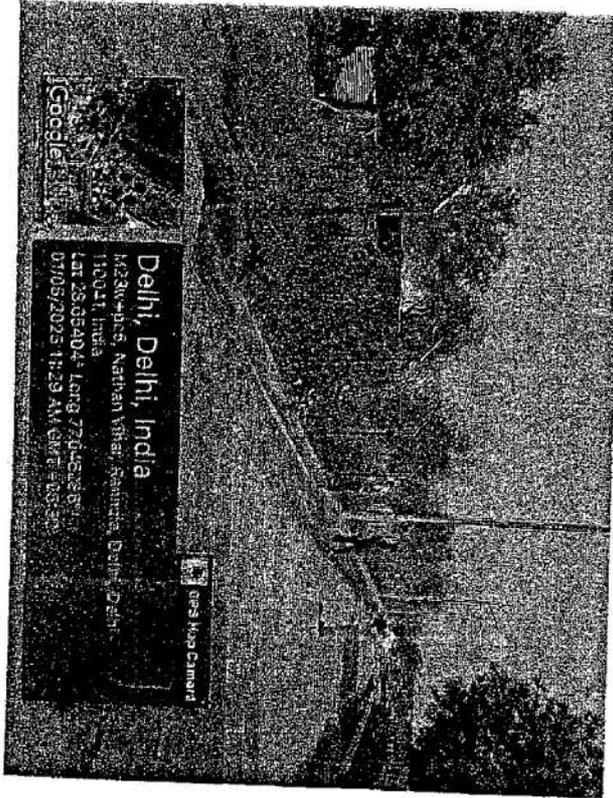
In compliance with the order dated 08.01.2025 passed by the Hon'ble National Green Tribunal (NGT) in M.A. 117/2024 connected with O.A. 435/2021 titled "PardeepKadiyan vs. Govt. of NCT of Delhi", an inspection for the identification of the area in 20 MGD STP Nilothi, phase-II for afforestation/plantation was conducted with the officers/officials from North Forest Division, Department of Forest & wildlife and Delhi Jal Board on 01.05.2025 at 11:00 AM.

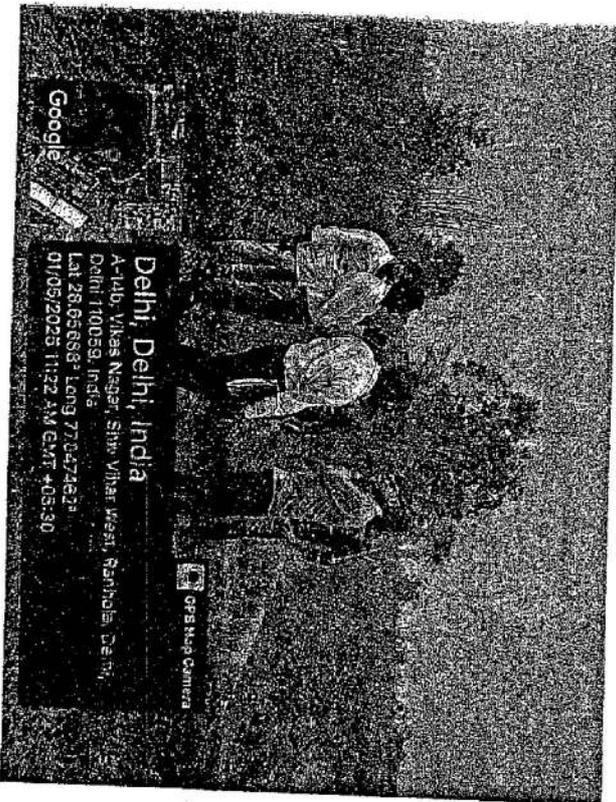
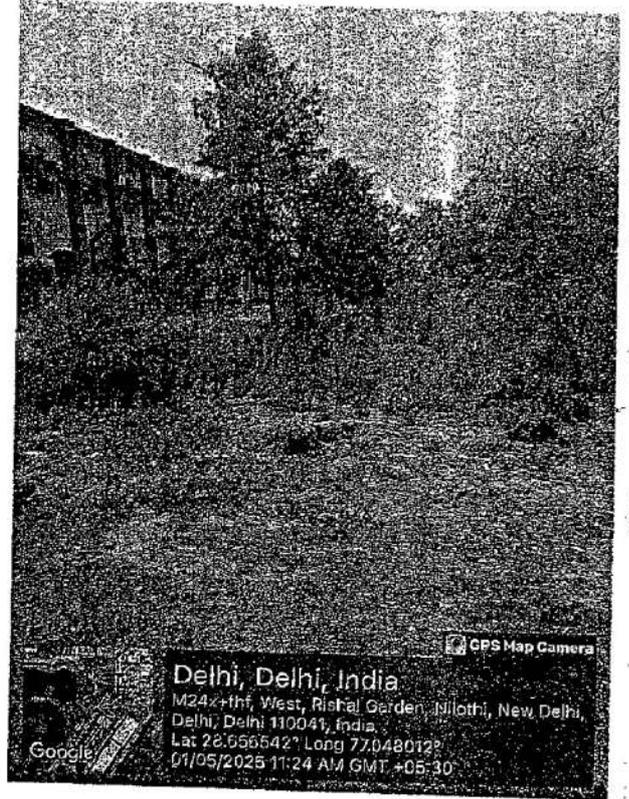
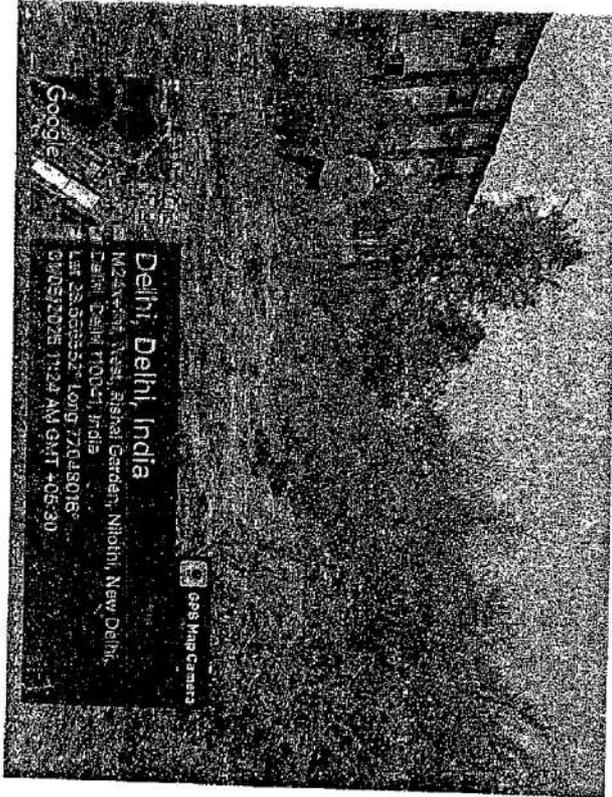
Observations:

In compliance of order of Hon'ble National Green Tribunal (NGT) it is informed that a joint survey dated 01.05.2025 was carried out in the presence of officials of Delhi Jal Board & North Forest Division for exploration & identification of area for feasibility for plantation along the boundary (fencing) adjacent to access road of 20 MGD STP Nilothi, phase-II for the purpose of carrying out the exercise of plantation/afforestation. Total area of approx. 3.1 Acre has been identified suitable for carrying out the said planation.

Conclusion: In the presence of all officers/officials it was decided that the land of Delhi Jal Board along the boundary (fencing) adjacent to access road of 20 MGD STP Nilothi, Phase-II is suitable for Plantation/Afforestation in compliance with the order dated 08.01.2025 of Hon'ble NGT in M.A. 117/2024 connected with O.A. 435/2021 titled "PardeepKadiyan vs. Govt. of NCT of Delhi". An NOC be issued by the DJB to North Forest Division (GNCTD) for identified plantation site apropos to directions of compliance issued by the Hon'ble NGT vide its order dated 08.01.2025.

Enclosed: Attendance Sheet and Photographs.









DELHI JAL BOARD
OFFICE OF THE EXECUTIVE ENGINEER (SDW) -VI
 WEST SEWAGE TREATMENT PLANT (WSTP), KESHOPUR,
 OUTER RING ROAD, NEW DELHI- 110018.
 Email: eesdw06@gmail.com

35 ANNEXURE -I'

 Azadi Ka
 Amrit Mahotsav

Stop Corona : Wear Mask, Follow Physical Distancing and Maintain Hygiene

No.F-/DJB/EE(SDW)VI/2025-26/ 625

Date. 7/5/25

To,

Office of the Deputy Conservator of Forests
 Department of Forest and Wildlife
 North Forest Division, MGICCC
 Bakoli, Alipur, Delhi-110036
 Email: dcfnorth.gnctd@gov.in

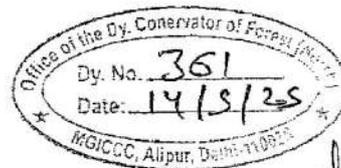
Subject: NOC regarding selected land of Delhi Jal Board for afforestation in Village Nilothi in compliance of order dated 08.01.2025 and 23.11.2023 passed by the Hon'ble NGT in M.A. 117/2024 connected with O.A.435/2021.

Sir/Madam,

This is in reference to your letter no. F.No.01/DCF(N)/Legal-MISC/2023-24/423-27 dated 05/05/2025 regarding above cited subject wherein it was requested that an NOC be issued for the prupose of afforestation by the DJB, as identified plantation site located at Delhi Jal Board land along the boundary/fencing adjacent to access road of 20 MGD STP Nilothi Ph-II to ensure compliance of direction passed by Hon'ble NGT. In this regard it is to inform you that Competant Authority has allowed to issue NOC for the same subject to followings:-

1. The NOC is granted for aforementioned work only and no other additional work/activity shall be permitted.
2. The work shall be carried and by taking all the safety arrangements and DJB will not be responsible for any mishappening/accident etc.
3. While carrng out the work no any DJB work shall be hampered or hindered.
4. DJB will not be responsible for any safety/security/watering of plantation even after completion of work.
5. DJB shall always be the land owner and ownership of land will not be transferred to you/other agency.
6. Permission for clearing/cutting of tress shall be given if in any case it is necessary for any upgradation work required.
7. The complete landscaping should be done whichever disturbed during the work.
8. The NOC may be withdrawn at any time if any serious lapse be noticed at site.


 (Sunil Dixit)
 EE(SDW)VI



Legal / Dev
 B
 14/5

To
The DCF(N)
MGICCC, Alipur
Delhi - 110036

PLANTATION JOURNAL

Part I: Details of area of planation

DIVISION: North forest Division RANGE: West Range BEAT: Punjabi Bagh

Area Type: YFP/RIDGE/OTHER Shape of plantation site: Block/Linear

Year of plantation: 2025 Area of Planation: 01 (Approx) Ha

Map of area:

Important features around the Plantation area:

Direction	Landmarks
	Inside DJB, STP, Nilothi, Nangloi Delhi

*Appropriate directions may be used based on location of site, i.e., North, South, West, East, North east, North West, South east, south west.

Coordinates of each tree in case of linear planation / Coordinates of each corner in case of block planation:

No	Longitude (in 'E)	Latitude (in 'N)

Detail description of planation site:

1	Location of planation	DJB STP Nilothi Nangloi Delhi
2	Slope	Gentle
3	Soil	loamy soil
4	Existing vegetation	Kudkas, Neem, Peepal etc
	(a) Upper Storey	
	(b) Middle Storey	
	(c) Ground Storey	Grass
5	Depth of soil	4-5 foot
6	Is it a catchment area	No
7	Remarks	

Office of the Dy. Conservator of Forest, No. 1320
Dy. No. 1320
Date: 12/08/2025
MGICCC, Alipur, Delhi-110036

Del.

2/12/25

Part II: Details of PlantationSummary for plantations:

1	Date of Start of plantation	10/07/2025
2	Type of Plantation	In compliance of Hon'ble NBT order, Block Type
3	Method of Formation	Creation is done by M/s VS Construction
4	Species	Ajgur, Gulab, Kadam, Shisham, Kachnar, etc
5	Total number of seedling used	1000 (Tree Saplings)
6	No of Transplant	—
7	Spacing	3 x 3 m (approx)
8	Labour	

Details of all plants planted:

Sapling number	Species	Longitude (in °E)	Latitude (in °N)

Summary of Species planted:

Sl. No	Name of the Species Planted	Spacing (m x m)	Total Seedlings (Nos)	Area (Ha)	Remarks, If any
1	Ajgur, Gulab	3 x 3m	1000	0.1	
2	Kadam, Shisham	(approx)		(approx)	
3	Kachnar, Galam, Khalsa etc				
4					

Details of survival and replacements:

Financial year	Sapling surviving at start of year	Saplings died	Sapling planted/ replaced during	Survival with respect to first plantation (Total replacement/

Part III: Chronological details of Activities

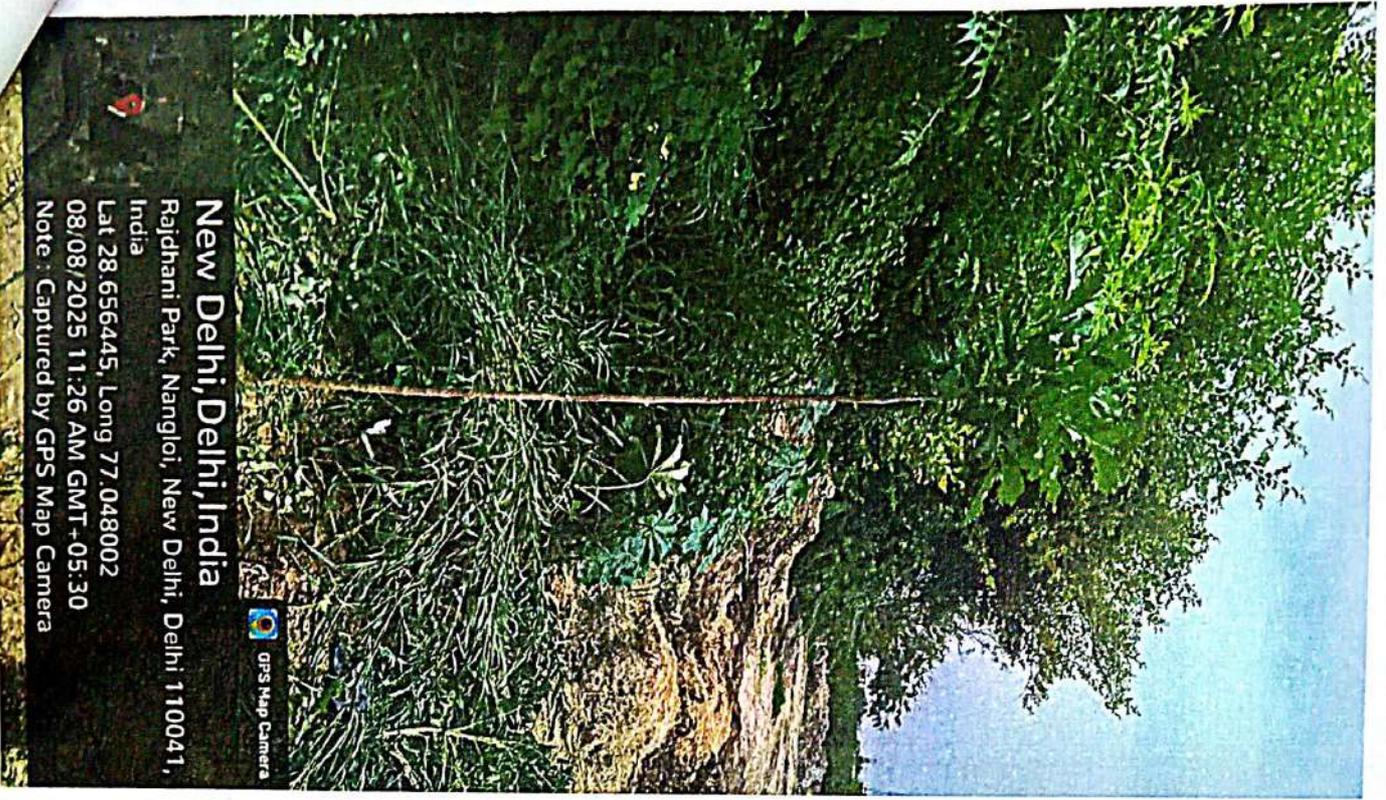
Chronological order of activities:

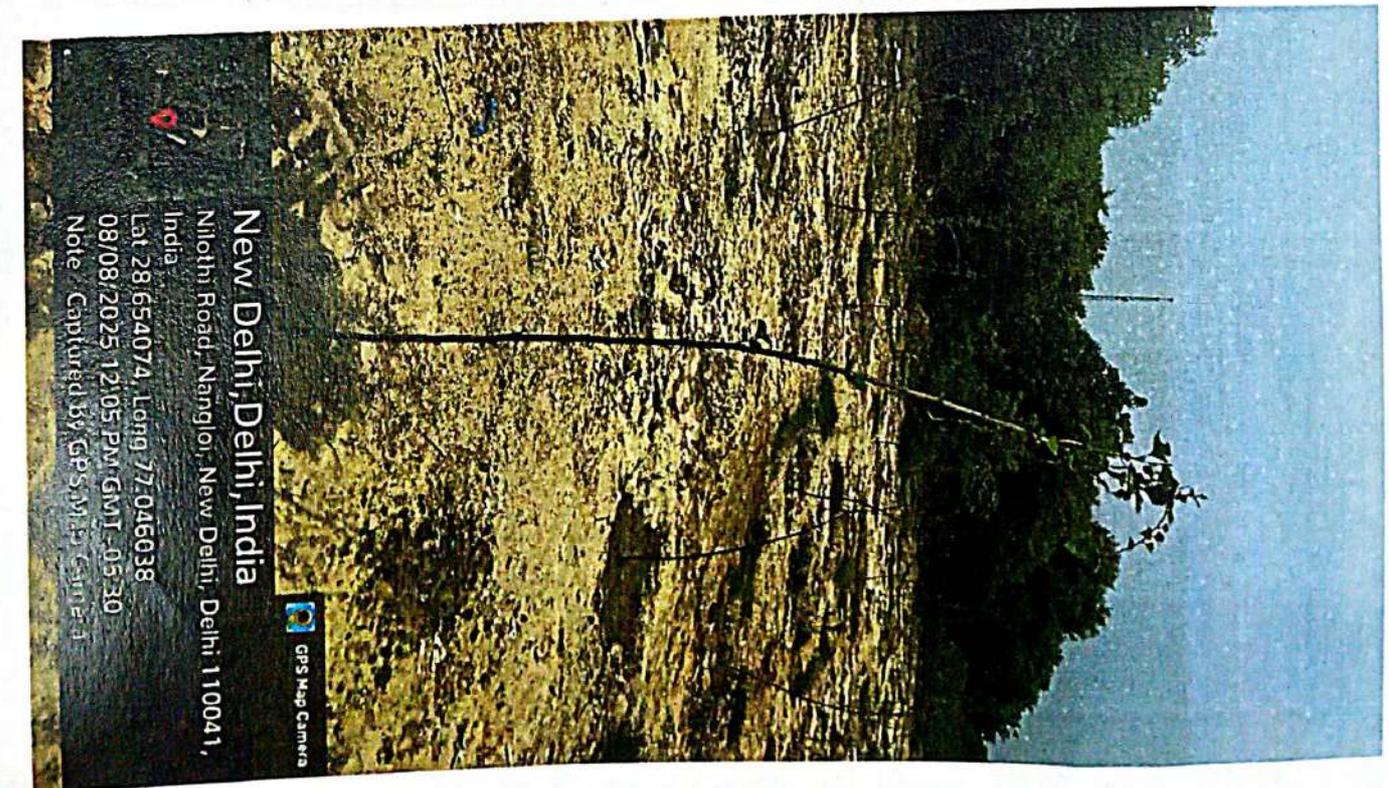
Financial Year	Starting and Ending Date/ Month	Brief Summary of the Work done	Mandays	Cost	Remarks

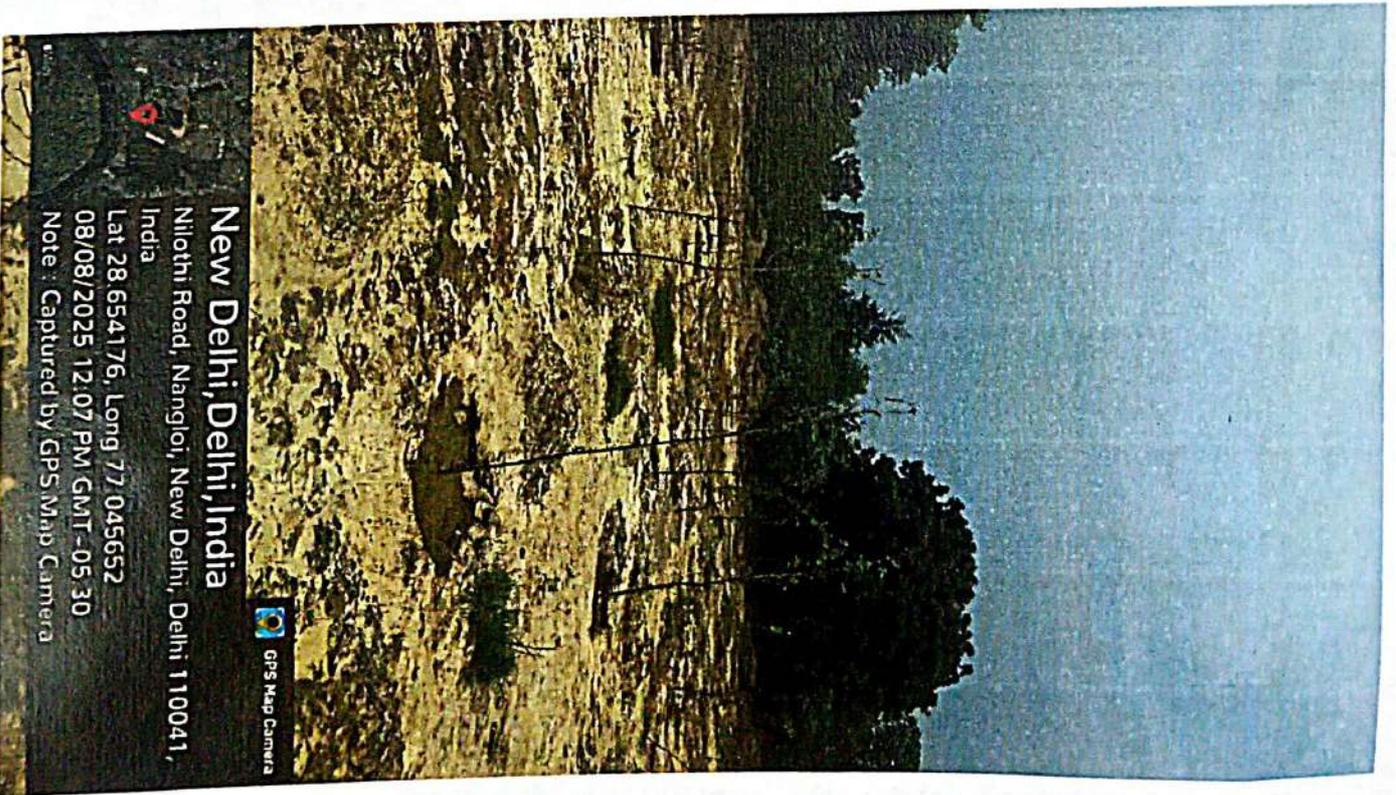
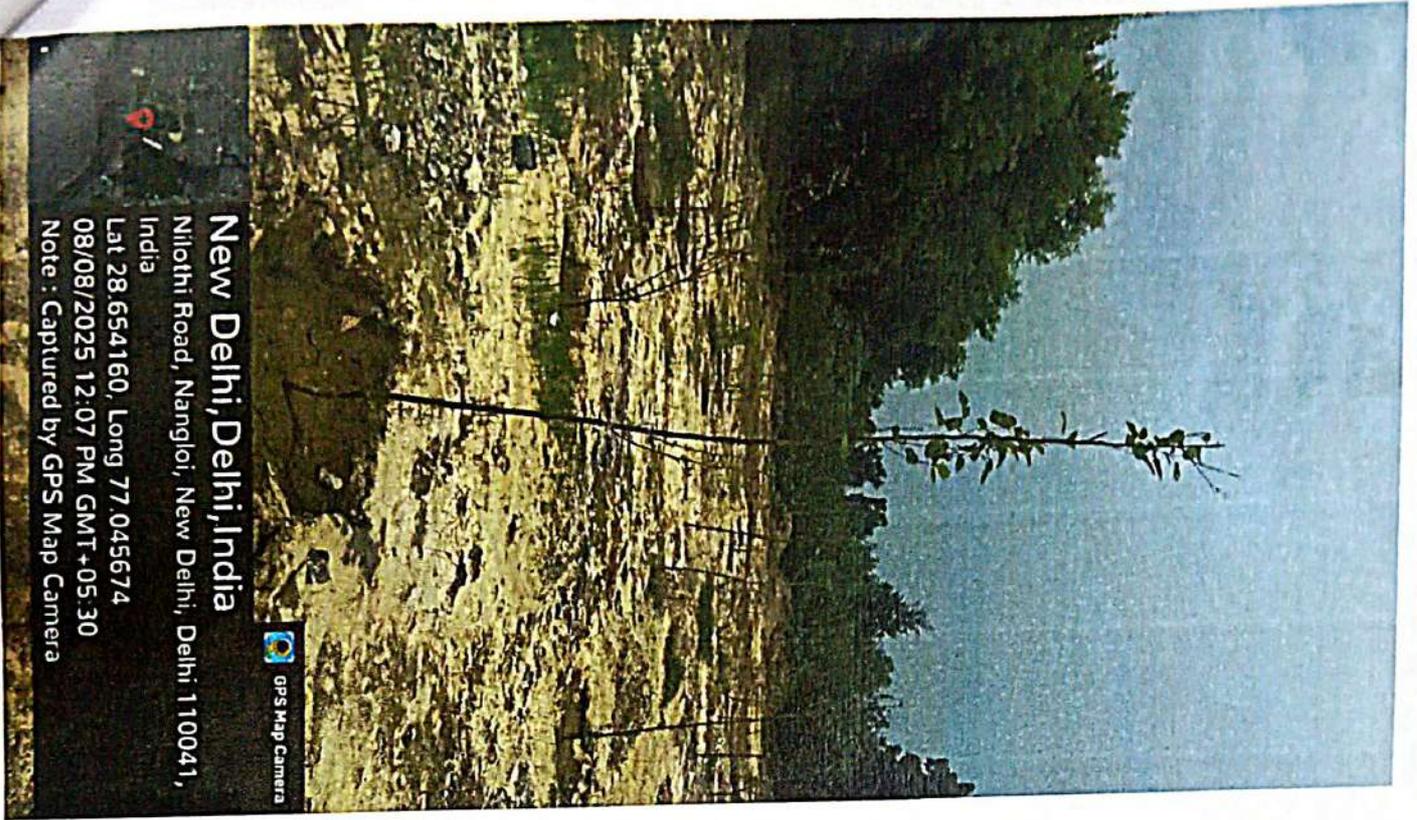
Year wise summary of all the activities (This form is to be filled annually at the close of financial year by selecting only relevant items):

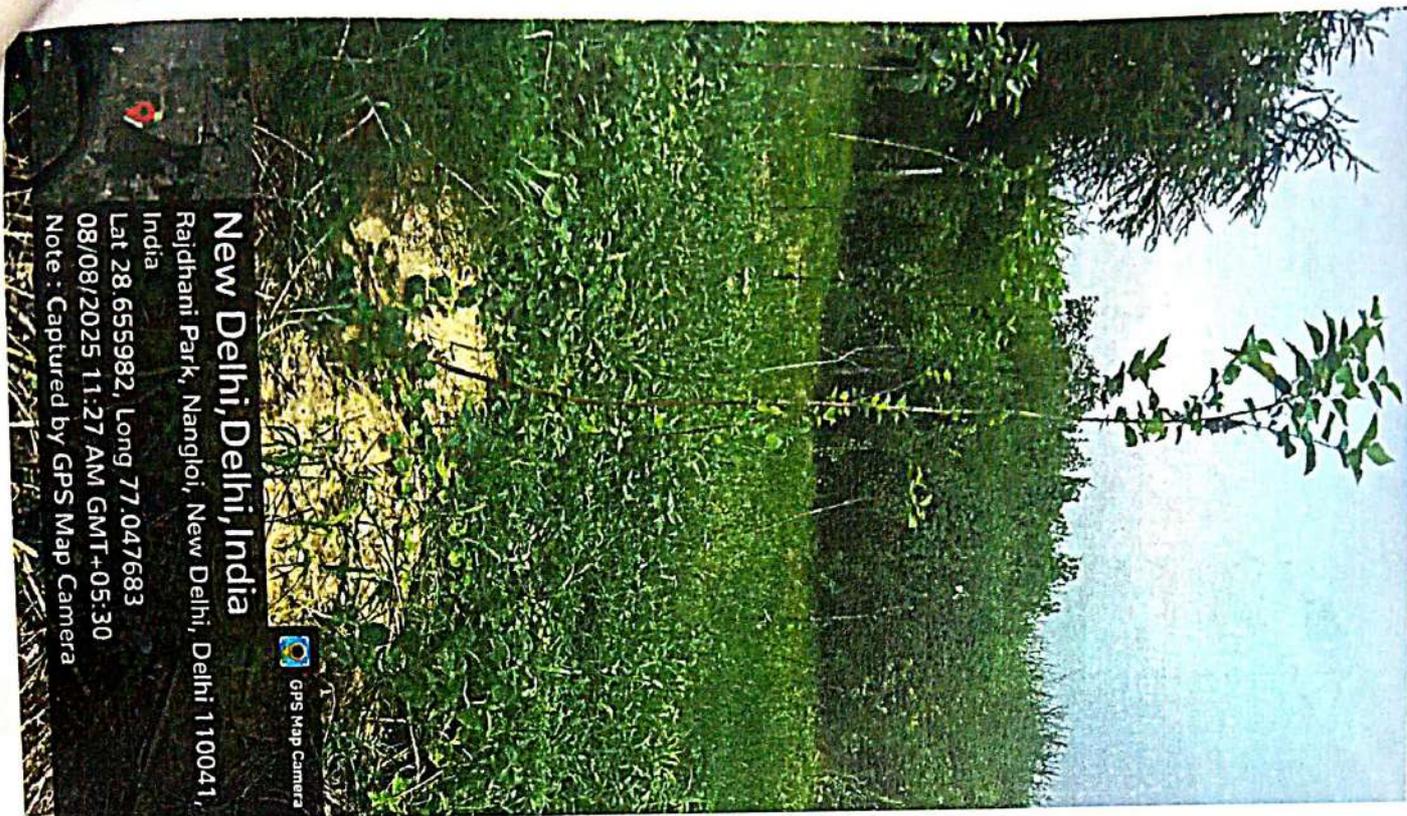
Sl. No.	Operation	Date of Start	Date of Ending	Area (Ha)	Total Cost (In lakh)	Cost Per Ha	Remarks
1	Nursery Work						No Nursery work as saplings used for plantation supplied by the contractor
2	Cleaning and Planting						Manual cleaning of lower plastics and debris.
3	Site Preparation						Removal of bushes & shrubs ploughing site.
4	Seed Collection						No seed collection for
5	Sowing or Planting						Saplings used in plantation No sowing was done
6	Watering						Plantation of saplings done Just after planting the saplings after that on regular interval
7	Weeding						weeds removed by the daboos regularly.
8	1 st year of Tending						-
9	2 nd year of Tending						-
10	3 rd year of Tending						-
11	4 th year of Tending						-
12	5 th year of Tending						-
13	6 th year tending						-
14	7 th year tending						-
15	Subsequent operation						-
16	Climber Cutting/ Thinning						-











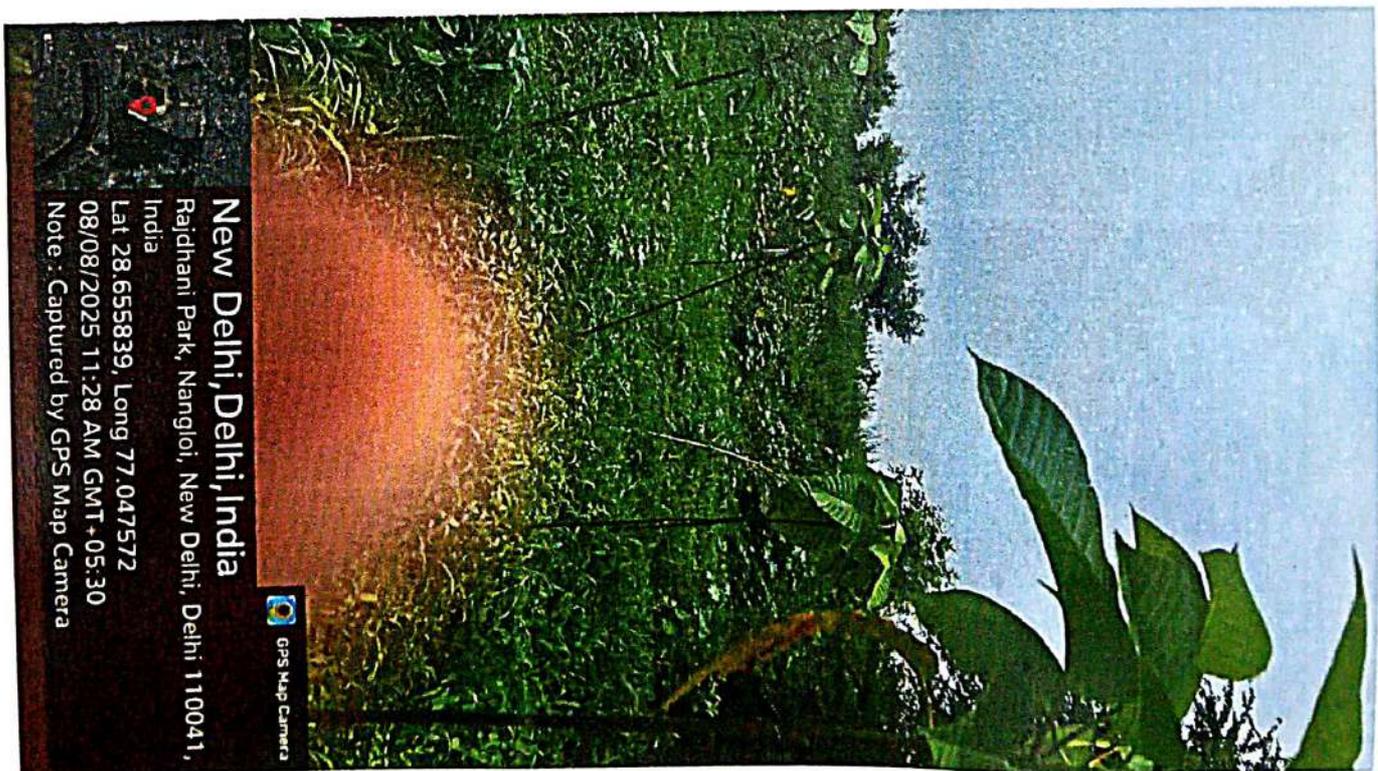
New Delhi, Delhi, India

Rajdhani Park, Nangloi, New Delhi, Delhi 110041, India

Lat 28.655982, Long 77.047683

08/08/2025 11:27 AM GMT+05:30

Note : Captured by GPS Map Camera



New Delhi, Delhi, India

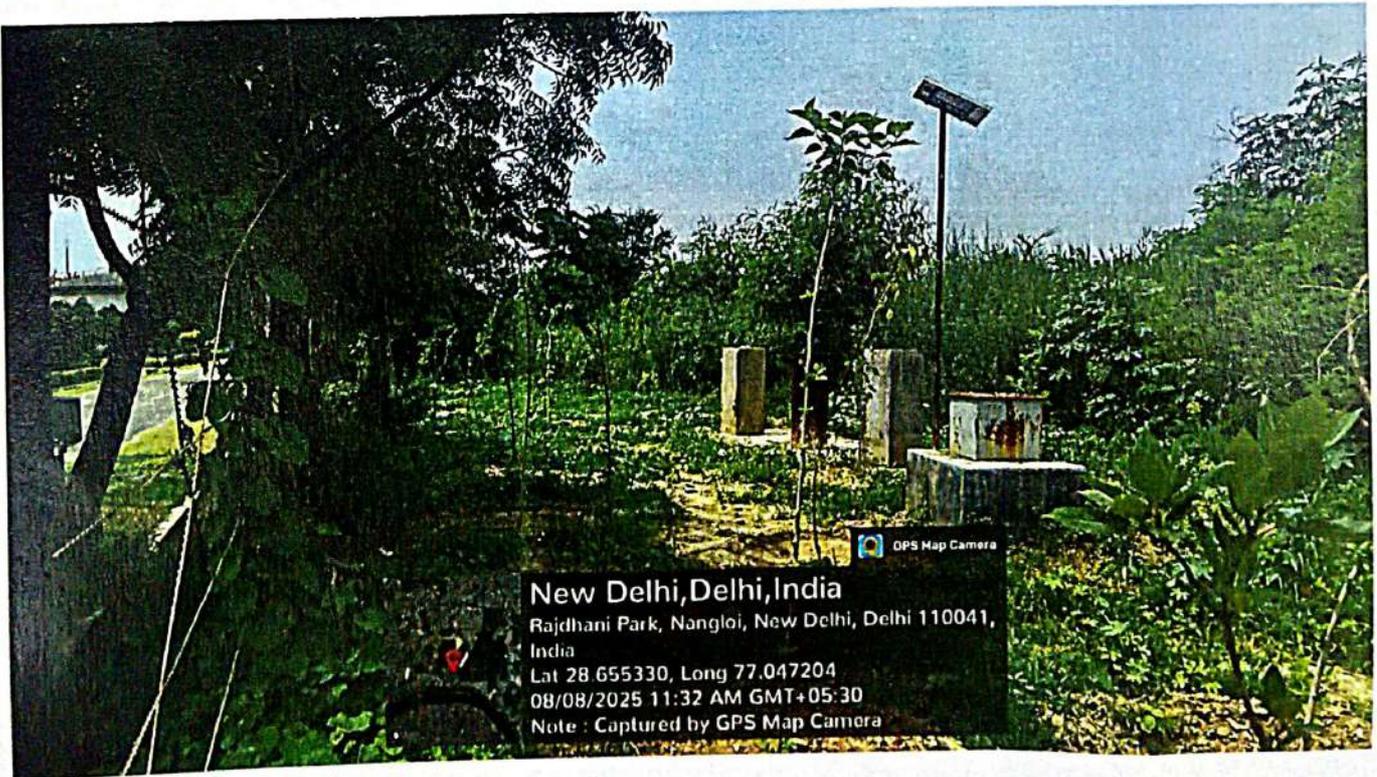
Rajdhani Park, Nangloi, New Delhi, Delhi 110041, India

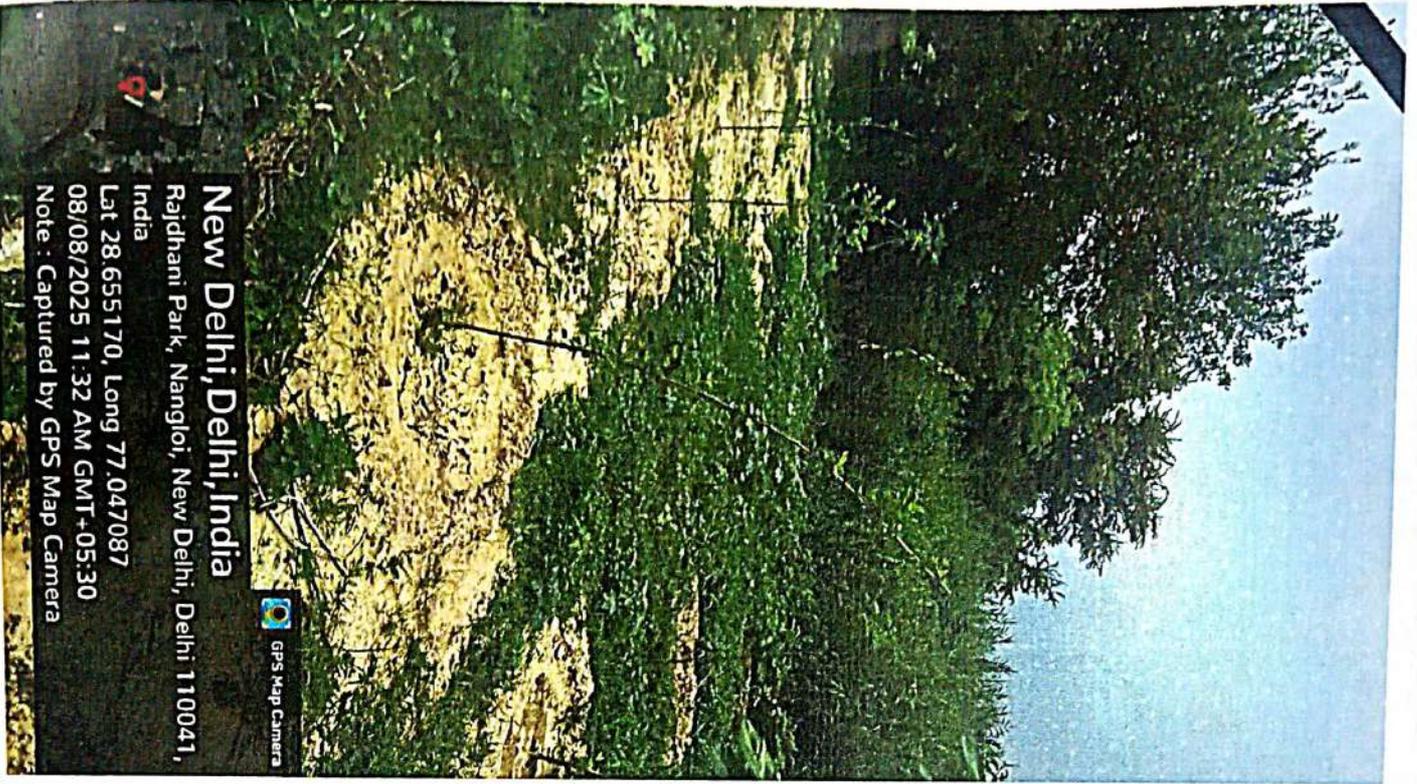
Lat 28.655839, Long 77.047572

08/08/2025 11:28 AM GMT+05:30

Note : Captured by GPS Map Camera







Court Plantation at Nilothi STP- 2025					
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3		28.655089	77.046998	18/07/2025 05:48:40	12
4		28.655102	77.047014	18/07/2025 05:48:51	13
5		28.655099	77.047014	18/07/2025 05:48:59	14
6		28.655089	77.047031	18/07/2025 05:49:07	15
7		28.655082	77.047042	18/07/2025 05:49:17	16
8		28.655102	77.047051	18/07/2025 05:49:45	17
9		28.655107	77.047019	18/07/2025 05:49:58	18
10		28.655118	77.047002	18/07/2025 05:50:11	19
11		28.65513	77.046998	18/07/2025 05:50:19	20
12		28.65515	77.047006	18/07/2025 05:50:33	21
13		28.655149	77.047023	18/07/2025 05:50:40	22
14		28.655132	77.047038	18/07/2025 05:50:49	23
15		28.655129	77.047084	18/07/2025 05:51:03	24
16		28.655131	77.047076	18/07/2025 05:51:12	25
17		28.655133	77.047073	18/07/2025 05:51:21	26
18		28.655141	77.047032	18/07/2025 05:52:40	27
19		28.655151	77.047026	18/07/2025 05:52:50	28
20		28.655148	77.047043	18/07/2025 05:52:59	29
21		28.655156	77.047053	18/07/2025 05:53:05	30
22		28.655149	77.047071	18/07/2025 05:53:20	31
23		28.655163	77.047091	18/07/2025 05:53:34	32
24		28.655166	77.047076	18/07/2025 05:53:42	33
25		28.655161	77.047068	18/07/2025 05:53:51	34
26		28.655173	77.047053	18/07/2025 05:54:04	35
27		28.655188	77.047035	18/07/2025 05:54:24	36
28		28.655184	77.047047	18/07/2025 05:54:31	37
29		28.655188	77.047073	18/07/2025 05:54:40	38
30		28.65519	77.047077	18/07/2025 05:54:46	39
31		28.655195	77.047099	18/07/2025 05:54:56	40
32		28.655202	77.047086	18/07/2025 05:55:02	41
33		28.655207	77.047072	18/07/2025 05:55:09	42
34		28.655208	77.04706	18/07/2025 05:55:16	43
35		28.655221	77.047069	18/07/2025 05:55:24	44
36		28.655221	77.047078	18/07/2025 05:55:31	45
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38		28.655213	77.047088	18/07/2025 05:55:42	47
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47		28.655227	77.047149	18/07/2025 05:56:57	56
48		28.655238	77.047121	18/07/2025 05:57:05	57
49		28.655248	77.0471	18/07/2025 05:57:12	58
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751		28.656675	77.047438	18/07/2025 07:25:46	760
752		28.656679	77.047476	18/07/2025 07:25:51	761
753		28.656691	77.047482	18/07/2025 07:25:53	762
754		28.65671	77.047508	18/07/2025 07:25:58	763
755		28.656715	77.047511	18/07/2025 07:26:00	764

756		28.656737	77.047531	18/07/2025 07:26:05	765
757		28.656757	77.047547	18/07/2025 07:26:10	766
758		28.656746	77.047544	18/07/2025 07:26:13	767
759		28.656738	77.047532	18/07/2025 07:26:15	768
760		28.65672	77.047511	18/07/2025 07:26:20	769
761		28.656713	77.047495	18/07/2025 07:26:23	770
762		28.656701	77.047478	18/07/2025 07:26:26	771
763		28.65669	77.047457	18/07/2025 07:26:29	772
764		28.656671	77.047442	18/07/2025 07:26:32	773
765		28.65665	77.04742	18/07/2025 07:26:36	774
766		28.656636	77.047403	18/07/2025 07:26:39	775
767		28.65662	77.04739	18/07/2025 07:26:43	776
768		28.656598	77.047368	18/07/2025 07:26:46	777
769		28.656588	77.04736	18/07/2025 07:26:49	778
770		28.656575	77.047342	18/07/2025 07:26:52	779
771		28.656568	77.047329	18/07/2025 07:26:55	780
772		28.65656	77.047318	18/07/2025 07:26:58	781
773		28.656549	77.047301	18/07/2025 07:27:01	782
774		28.656537	77.047314	18/07/2025 07:27:05	783
775		28.656549	77.047359	18/07/2025 07:27:09	784
776		28.656551	77.047365	18/07/2025 07:27:12	785
777		28.656561	77.047387	18/07/2025 07:27:15	786
778		28.656569	77.047395	18/07/2025 07:27:18	787
779		28.656584	77.047421	18/07/2025 07:27:21	788
780		28.656596	77.047441	18/07/2025 07:27:24	789
781		28.656607	77.047472	18/07/2025 07:27:27	790
782		28.656626	77.047488	18/07/2025 07:27:31	791
783		28.656655	77.047504	18/07/2025 07:27:37	792
784		28.656669	77.047516	18/07/2025 07:27:42	793
785		28.656672	77.047515	18/07/2025 07:27:43	794
786		28.656686	77.047522	18/07/2025 07:27:47	795
787		28.656703	77.047535	18/07/2025 07:27:50	796
788		28.656718	77.04755	18/07/2025 07:27:55	797
789		28.65671	77.047564	18/07/2025 07:28:12	798
790		28.656719	77.047558	18/07/2025 07:28:16	799
791		28.656698	77.04753	18/07/2025 07:28:26	800
792		28.65669	77.047535	18/07/2025 07:28:36	801
793		28.656675	77.047525	18/07/2025 07:28:39	802
794		28.656661	77.047498	18/07/2025 07:28:43	803
795		28.656652	77.047478	18/07/2025 07:28:45	804
796		28.656647	77.047458	18/07/2025 07:28:48	805
797		28.656634	77.047442	18/07/2025 07:28:51	806
798		28.656622	77.047424	18/07/2025 07:28:54	807
799		28.656612	77.047404	18/07/2025 07:28:57	808
800		28.656595	77.047389	18/07/2025 07:28:59	809
801		28.656581	77.047369	18/07/2025 07:29:02	810
802		28.656566	77.047354	18/07/2025 07:29:05	811
803		28.656542	77.047334	18/07/2025 07:29:08	812

COURT PLANTATION AT NILOTHI PART-II						
S.No.	Tree Name	Longitude	Latitude	Time	Point no. as per GPS	
1		77.046082	28.654098	11/08/2025 05:51:59	940	
2		77.046056	28.654062	11/08/2025 05:52:06	941	
3		77.046045	28.654054	11/08/2025 05:52:11	942	
4		77.046044	28.654034	11/08/2025 05:52:14	943	
5		77.046021	28.65401	11/08/2025 05:52:21	944	
6		77.04602	28.65399	11/08/2025 05:52:25	945	
7		77.046003	28.653975	11/08/2025 05:52:34	946	
8		77.045992	28.65399	11/08/2025 05:52:49	947	
9		77.046004	28.654007	11/08/2025 05:53:00	948	
10		77.046025	28.654031	11/08/2025 05:53:04	949	
11		77.04605	28.654052	11/08/2025 05:53:09	950	
12		77.046058	28.654085	11/08/2025 05:53:13	951	
13		77.046054	28.654114	11/08/2025 05:53:17	952	
14		77.04606	28.654135	11/08/2025 05:53:20	953	
15		77.046026	28.65415	11/08/2025 05:53:25	954	
16		77.046013	28.654135	11/08/2025 05:53:28	955	
17		77.045996	28.654105	11/08/2025 05:53:31	956	
18		77.045991	28.65408	11/08/2025 05:53:34	957	
19		77.045988	28.654057	11/08/2025 05:53:38	958	
20		77.045988	28.654015	11/08/2025 05:53:43	959	
21		77.045957	28.653974	11/08/2025 05:54:01	960	
22		77.045957	28.653978	11/08/2025 05:54:04	961	
23		77.045955	28.654003	11/08/2025 05:54:09	962	
24		77.045965	28.654023	11/08/2025 05:54:13	963	
25		77.045986	28.654073	11/08/2025 05:54:16	964	
26		77.046	28.654119	11/08/2025 05:54:21	965	
27		77.046022	28.654123	11/08/2025 05:54:25	966	
28		77.046032	28.654146	11/08/2025 05:54:30	967	
29		77.046016	28.654151	11/08/2025 05:54:33	968	
30		77.046005	28.654132	11/08/2025 05:54:37	969	
31		77.045983	28.654108	11/08/2025 05:54:40	970	
32		77.045967	28.654072	11/08/2025 05:54:44	971	
33		77.045954	28.654046	11/08/2025 05:54:48	972	
34		77.045951	28.654021	11/08/2025 05:54:52	973	
35		77.045941	28.65401	11/08/2025 05:54:56	974	
36		77.045934	28.653979	11/08/2025 05:55:02	975	
37		77.045923	28.654014	11/08/2025 05:55:17	976	
38		77.045915	28.654033	11/08/2025 05:55:24	977	
39		77.045908	28.654048	11/08/2025 05:55:29	978	
40		77.045922	28.65408	11/08/2025 05:55:46	979	
41		77.04592	28.654082	11/08/2025 05:55:50	980	
42		77.045935	28.654101	11/08/2025 05:55:53	981	
43		77.045934	28.654141	11/08/2025 05:55:58	982	
44		77.045953	28.654144	11/08/2025 05:56:01	983	
45		77.045927	28.654156	11/08/2025 05:56:05	984	
46		77.045901	28.654142	11/08/2025 05:56:08	985	
47		77.04589	28.654101	11/08/2025 05:56:12	986	
48		77.045871	28.654057	11/08/2025 05:56:17	987	
49		77.045872	28.654027	11/08/2025 05:56:28	988	
50		77.045852	28.654007	11/08/2025 05:56:32	989	
51		77.045838	28.653982	11/08/2025 05:56:37	990	
52		77.045838	28.653984	11/08/2025 05:56:39	991	
53		77.04582	28.653995	11/08/2025 05:56:43	992	
54		77.045817	28.654021	11/08/2025 05:56:47	993	
55		77.045823	28.654036	11/08/2025 05:56:50	994	
56		77.045831	28.654069	11/08/2025 05:56:54	995	
57		77.045849	28.654088	11/08/2025 05:56:58	996	
58		77.045886	28.654159	11/08/2025 05:57:06	997	
59		77.045873	28.654161	11/08/2025 05:57:11	998	
60		77.045861	28.654181	11/08/2025 05:57:14	999	
61		77.045848	28.654157	11/08/2025 05:57:17	1000	
62		77.045825	28.654135	11/08/2025 05:57:23	1001	
63		77.045824	28.654117	11/08/2025 05:57:28	1002	
64		77.04581	28.654087	11/08/2025 05:57:32	1003	
65		77.045794	28.654068	11/08/2025 05:57:36	1004	
66		77.045805	28.65404	11/08/2025 05:57:40	1005	
67		77.045794	28.654025	11/08/2025 05:57:43	1006	
68		77.04578	28.654029	11/08/2025 05:57:47	1007	
69		77.045759	28.654041	11/08/2025 05:57:53	1008	

70	77.045777	28.654035	11/08/2025 05:58:08	1009
71	77.045776	28.654049	11/08/2025 05:58:11	1010
72	77.045786	28.65407	11/08/2025 05:58:15	1011
73	77.045798	28.654109	11/08/2025 05:58:19	1012
74	77.045812	28.654137	11/08/2025 05:58:22	1013
75	77.045834	28.654181	11/08/2025 05:58:26	1014
76	77.045852	28.654208	11/08/2025 05:58:30	1015
77	77.045829	28.654221	11/08/2025 05:58:34	1016
78	77.045803	28.654194	11/08/2025 05:58:37	1017
79	77.045778	28.654164	11/08/2025 05:58:41	1018
80	77.045777	28.65414	11/08/2025 05:58:44	1019
81	77.045764	28.654112	11/08/2025 05:58:47	1020
82	77.045751	28.65408	11/08/2025 05:58:50	1021
83	77.045739	28.654045	11/08/2025 05:58:54	1022
84	77.045729	28.654024	11/08/2025 05:58:58	1023
85	77.045717	28.65405	11/08/2025 05:59:02	1024
86	77.045717	28.65407	11/08/2025 05:59:15	1025
87	77.045738	28.654067	11/08/2025 05:59:18	1026
88	77.045759	28.654108	11/08/2025 05:59:21	1027
89	77.045777	28.654133	11/08/2025 05:59:24	1028
90	77.045783	28.654165	11/08/2025 05:59:27	1029
91	77.045789	28.654202	11/08/2025 05:59:38	1030
92	77.045801	28.654233	11/08/2025 05:59:47	1031
93	77.045793	28.654247	11/08/2025 05:59:49	1032
94	77.045763	28.65424	11/08/2025 05:59:51	1033
95	77.045725	28.65419	11/08/2025 05:59:58	1034
96	77.045729	28.654181	11/08/2025 06:00:00	1035
97	77.04572	28.654154	11/08/2025 06:00:03	1036
98	77.045716	28.654135	11/08/2025 06:00:08	1037
99	77.045709	28.654111	11/08/2025 06:00:09	1038
100	77.045709	28.654166	11/08/2025 06:00:16	1039
101	77.045709	28.654197	11/08/2025 06:00:20	1040
102	77.045711	28.654226	11/08/2025 06:00:23	1041
103	77.045732	28.65425	11/08/2025 06:00:27	1042
104	77.045735	28.654293	11/08/2025 06:00:35	1043
105	77.04573	28.654303	11/08/2025 06:00:38	1044
106	77.045713	28.65429	11/08/2025 06:00:40	1045
107	77.045701	28.654262	11/08/2025 06:00:43	1046
108	77.045683	28.654221	11/08/2025 06:00:47	1047
109	77.045678	28.654192	11/08/2025 06:00:51	1048
110	77.045656	28.654171	11/08/2025 06:00:53	1049
111	77.045634	28.654145	11/08/2025 06:00:57	1050
112	77.045614	28.654157	11/08/2025 06:01:02	1051
113	77.04562	28.654171	11/08/2025 06:01:05	1052
114	77.04563	28.654197	11/08/2025 06:01:08	1053
115	77.045642	28.654225	11/08/2025 06:01:11	1054
116	77.045663	28.654259	11/08/2025 06:01:16	1055
117	77.04568	28.654279	11/08/2025 06:01:20	1056
118	77.045696	28.654301	11/08/2025 06:01:23	1057
119	77.045691	28.654335	11/08/2025 06:01:27	1058
120	77.045673	28.654325	11/08/2025 06:01:29	1059
121	77.045661	28.654307	11/08/2025 06:01:32	1060
122	77.045645	28.654286	11/08/2025 06:01:35	1061
123	77.04563	28.654259	11/08/2025 06:01:37	1062
124	77.04561	28.654223	11/08/2025 06:01:41	1063
125	77.045581	28.654201	11/08/2025 06:01:45	1064
126	77.045567	28.6542	11/08/2025 06:01:49	1065
127	77.045589	28.654228	11/08/2025 06:01:53	1066
128	77.045599	28.654254	11/08/2025 06:01:56	1067
129	77.045611	28.654278	11/08/2025 06:01:59	1068
130	77.045631	28.6543	11/08/2025 06:02:02	1069
131	77.045663	28.654344	11/08/2025 06:02:07	1070
132	77.04565	28.654349	11/08/2025 06:02:11	1071
133	77.045645	28.654363	11/08/2025 06:02:14	1072
134	77.04563	28.654351	11/08/2025 06:02:16	1073
135	77.045609	28.654332	11/08/2025 06:02:19	1074
136	77.045586	28.654302	11/08/2025 06:02:23	1075
137	77.045578	28.654279	11/08/2025 06:02:25	1076
138	77.04556	28.654249	11/08/2025 06:02:29	1077
139	77.045549	28.654213	11/08/2025 06:02:33	1078
140	77.04553	28.654198	11/08/2025 06:02:38	1079
141	77.045527	28.654194	11/08/2025 06:02:40	1080
142	77.045503	28.654213	11/08/2025 06:02:51	1081
143	77.045501	28.654212	11/08/2025 06:02:53	1082
144	77.045514	28.654236	11/08/2025 06:02:57	1083

145		77.045535	28.654241	11/08/2025 06:03:00	1084
146		77.045549	28.654265	11/08/2025 06:03:03	1085
147		77.045564	28.654282	11/08/2025 06:03:06	1086
148		77.045578	28.654313	11/08/2025 06:03:09	1087
149		77.045595	28.654344	11/08/2025 06:03:12	1088
150		77.045602	28.654361	11/08/2025 06:03:15	1089
151		77.045592	28.654392	11/08/2025 06:03:20	1090
152		77.045581	28.654373	11/08/2025 06:03:22	1091
153		77.045565	28.654365	11/08/2025 06:03:25	1092
154		77.045555	28.654336	11/08/2025 06:03:28	1093
155		77.04553	28.654313	11/08/2025 06:03:31	1094
156		77.045523	28.654268	11/08/2025 06:03:34	1095
157		77.045523	28.654246	11/08/2025 06:03:37	1096
158		77.045504	28.654216	11/08/2025 06:03:42	1097
159		77.045491	28.654214	11/08/2025 06:03:46	1098
160		77.045489	28.654209	11/08/2025 06:03:48	1099
161		77.045511	28.654223	11/08/2025 06:03:52	1100
162		77.045516	28.654247	11/08/2025 06:03:56	1101
163		77.045522	28.654295	11/08/2025 06:04:02	1102
164		77.045554	28.654342	11/08/2025 06:04:11	1103
165		77.045551	28.654349	11/08/2025 06:04:14	1104
166		77.045561	28.654367	11/08/2025 06:04:16	1105
167		77.045555	28.654392	11/08/2025 06:04:24	1106
168		77.045535	28.654389	11/08/2025 06:04:28	1107
169		77.04553	28.654385	11/08/2025 06:04:30	1108
170		77.045515	28.654361	11/08/2025 06:04:43	1109
171		77.045503	28.654367	11/08/2025 06:04:46	1110
172		77.045511	28.654402	11/08/2025 06:04:50	1111
173		77.045507	28.654425	11/08/2025 06:04:53	1112
174		77.045475	28.654432	11/08/2025 06:04:56	1113
175		77.045467	28.654415	11/08/2025 06:04:59	1114
176		77.045484	28.654394	11/08/2025 06:05:02	1115
177		77.045449	28.654364	11/08/2025 06:05:06	1116
178		77.045436	28.654342	11/08/2025 06:05:09	1117
179		77.045409	28.654314	11/08/2025 06:05:13	1118
180		77.045386	28.654287	11/08/2025 06:05:18	1119
181		77.045382	28.654276	11/08/2025 06:05:19	1120
182		77.045383	28.654278	11/08/2025 06:05:23	1121
183		77.045399	28.654334	11/08/2025 06:05:35	1122
184		77.045397	28.654335	11/08/2025 06:05:37	1123
185		77.045418	28.654357	11/08/2025 06:05:41	1124
186		77.045427	28.654379	11/08/2025 06:05:43	1125
187		77.04544	28.654402	11/08/2025 06:05:45	1126
188		77.045456	28.654434	11/08/2025 06:05:49	1127
189		77.04553	28.654395	11/08/2025 06:06:01	1128
190		77.045544	28.654371	11/08/2025 06:06:04	1129
191		77.045553	28.654354	11/08/2025 06:06:06	1130
192		77.045557	28.654332	11/08/2025 06:06:09	1131
193		77.04559	28.654301	11/08/2025 06:06:13	1132
194		77.04562	28.654288	11/08/2025 06:06:16	1133
195		77.045643	28.654264	11/08/2025 06:06:19	1134
196		77.045683	28.654232	11/08/2025 06:06:23	1135
197		77.045734	28.654198	11/08/2025 06:06:27	1136
198		77.045763	28.654184	11/08/2025 06:06:30	1137
199		77.045787	28.654184	11/08/2025 06:06:32	1138
200		77.045811	28.65417	11/08/2025 06:06:35	1139
201		77.04583	28.65412	11/08/2025 06:06:39	1140
202		77.045905	28.654069	11/08/2025 06:06:49	1141